

**BEFORE THE HON'BLE NATIONAL
GREEN TRIBUNAL WESTERN ZONE
BENCH, AT PUNE**

Original Application No. 1384/2024

News Item titled "four workers killed in storage tank explosion at Gujarat industrial unit" appearing in The Hindu dated 03.12.2021.

AFFIDAVIT ON BEHALF OF RESPONDENT NO. 1- Gujarat

Pollution Control Board

I, Arun Gulabbhai Patel, the Environment Engineer of the Respondent Board, i.e Gujarat Pollution Control Board (GPCB), Adult, Occupation: Service, do hereby state on solemn affirmation and make this Affidavit, as under:

I say that I am serving as the Environment Engineer and Unit Head for Ankleshwar area with the Respondent Gujarat Pollution Control Board and I am aware and conversant with the facts of the case and am authorised to depose for and on behalf of the Board in the captioned matter and thus, am filing this affidavit.

I say that the present affidavit is being filed for the limited purpose of placing the true and correct facts before this Hon'ble Tribunal, and in particular the facts pertaining to the action taken by the Respondent Board in furtherance of the unfortunate incident that has taken place on

Arun Gulabbhai Patel

account of which the present matter has been taken cognisance of *suo moto* by this Hon'ble Tribunal.

I say that the Hon'ble National Green Tribunal, Principal Bench, New Delhi, vide Order dated 23.12.2024, passed in Original Application No. 1384/2024, being a *suo moto* registered application based on the news item titled "four workers killed in storage tank explosion at Gujarat industrial unit " appearing in The Hindu dated 03.12.2024, the Hon'ble Tribunal had impleaded the Respondent Board as Respondent no. 1 and had directed to file reply in the matter. Apropos to the same, the deponent would like to state, as under:

- A. M/s. Detox India Pvt Ltd (DIPL) where the unfortunate incident took place, is a Common environment infrastructure/facility engaged in Common MEE/MVR with ATFD & Centrifuge, Spray Dryer, MVR, Common Boiler, Power generation etc. located at Plot No. 7921-22-23, GIDC – Ankleshwar, Dist: Bharuch.
- B. The said Unit obtained Environment Clearance (EC) from MoEF&CC, Delhi on 18.06.2015. **[Copy of EC is attached as "Annexure – A"]**
- C. The Unit is having Consent to Operate/Consolidate Consent and Authorisation (CTO/CC&A) of the Board, which is valid up to date: 29.03.2026. **[Copy of CTO/CC&A is attached as "Annexure – B"]**
- D. Earlier, the Respondent Board, in view of the violations committed, had issued closure directions on 11.08.2023 u/s 33-A of the Water

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Act- 1974 which was then revoked for 03 months on 20.09.2023 and further extended for 03 months on 15.03.2024. **[Copy of actions are attached as “Annexure – C”]**

E. Subsequently, the Board had issued closure directions on 01.06.2024 u/s 33-A of the Water Act- 1974 and the Air Act- 1981 on 01.06.2024 which was revoked on 26.06.2024. **[Copy of actions are attached as “Annexure – D”]**

F. It is humbly submitted that the Blast incident occurred in this unit on 03.12.2024 (@12:45 Hrs). Officials of the Respondent Board and the officials of the Directorate of Industrial safety and Health (DISH) inspected the site and accordingly, a detailed Inspection report prepared by the Board and prohibitory Order issued by the office of the Directorate of Industrial safety and Health (DISH) and **copies of which are attached as “Annexure – E & F”].**

G. As per the Inspection report, it appears that four workers were doing welding work at the unit on top of Spray dryer feed effluent storage tank No -1 (capacity - 75 KL, MOC - MS above ground.) located just near to Spray dryer control room and while they were doing welding work (for railing installation work), due to some reasons, blast occurred in the tank, due to which the top structure of tank had blast off and fell on floor nearby and due to which, the workers doing welding work on tank died. The glass of windows in nearby spray dryer control room were also broken due to the blast in the tank. Plant operations were accordingly stopped considering the incident. During

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the inspection, it was observed that just near to the incident tank, unit had provided another Spray dryer feed effluent storage tank No -2 (capacity - 75 KL, MOC - MS above ground) and that @ 26 KL of effluent was also observed stored into this tank. The top of the Spray dryer feed effluent storage tank No -2 was also observed corroded and broken from top.

- H. The Report further exhibits that the Unit has not provided facilities like breather valve & condensers on Spray Dryer (SD) feed tank as per GPCB guidelines and in particular, the "Guideline for Concentrated Industrial Effluent management through spray dryer". Unit also has not provided separate stripping facility for SD feed effluent as per the guidelines. As per the Report, no any abnormal smell was felt near to the incident location and ambient air quality near to the incident site is observed normal.
- I. It is humbly submitted that post this unfortunate incident, and based on the information gathered by the Respondent Board, the Respondent No. 1, i.e. Gujarat Pollution Control Board (GPCB) has issued Closure Direction to unit under section – 31(A) of the Air Act – 1981 with immediate effect and has imposed Rs. 1 Crore interim Environmental Damage Compensation (EDC) with following directions:
- (i) *To prohibit the unit from operation of Common facility for effluent treatment immediately at Plot No: 7921-22-23, GIDC Estate Ankleshwar, Dist. Bharuch.*
 - (ii) *To ensure safely collection of residues of chemicals /*

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hazardous & other wastes generated from the accident and dispose the same as per provisions Environmental acts under intimation to the Board.

- (iii) To take all necessary measures by removing all remaining in-process material/intermediate materials considering requisite process safety aspect.*
- (iv) To submit compliance report of the instructions / direction issued by DISH w.r.t. above accident and submit status of Plant machinery.*
- (v) To carry out safety audit/HAZOP study and root cause analysis for accident that shall include Environment aspects at the earliest and submit the same to the board.*
- (vi) To submit valid PLI policy, site notification (site plan approved by DISH), onsite and offsite emergency plan.*
- (vii) To take all necessary safety measures before operating industrial plant.*
- (viii) Unit shall not operate industrial plant or related activity without prior permission of Board.*
- (ix) Unit shall carry out assessment of Environment Damage compensation through institute of national repute like NEERI/IIT to decide final EDC. The EDC amount calculated based on scientific assessment may be considered final.*
- (x) To take all necessary measures to ensure safety of all P&M to prevent further miss-happening and environment damage.*

[Copy of issued Closure Direction is attached as "Annexure – G"]

- j. It is humbly stated that as of now, the Directorate of Industrial

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safety and Health (DISH) has issued revocation order on 26.12.2024 w.r.t prohibitory order dated 04.12.2024. A copy of such Order is annexed hereto as "Annexure - H"

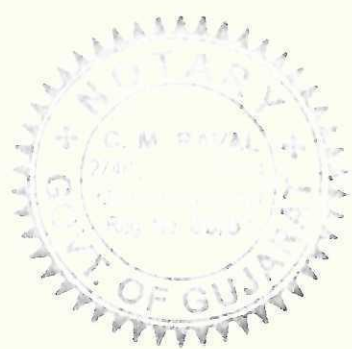
k. Unit has applied for revocation on 03.01.2025 w.r.t Board's closure direction dated 05.12.2024 which is under process. A copy the same is annexed hereto and is marked as "Annexure - I". It is pertinent to state that the unit has paid the EDC amount of Rs. 1 Crore on 03.01.2025, as has been imposed by the Respondent Board. Unit has submitted bank guarantee of Rs. 10,00,000/- valid up to 10/12/2025 as directed by Board in closure direction along with revocation application. Furthermore, at present this unit is not in operation as per the Board's closure direction dated 05.12.2024. Electricity supply and Water supply of this Unit has been disconnected by the concerned Authorities.

What is stated herein above is true and correct.

GANDHINAGAR
Solemnly affirmed at ~~Ahmedabad~~ on this 05 day of February, 2025.



Solemnly Affirmed
Before Me
Deponent.
Chavaf...
(C. M. RAVAL)
NOTARY
Govt. of Gujarat
5 FEB 2025



Entered in Notary Register at
Serial No. 70 Vol. No. II
C. M. RAVAL
C. M. RAVAL Advocate & Notary
GANDHINAGAR.
5 FEB 2025

F.No.10-96/2010-IA.III
Government of India
Ministry of Environment, Forest & Climate Change
(IA-III Section)

Indira Paryavaran Bhawan,
Jor Bagh Road
New Delhi - 110 003

Dated: 18th June, 2015

To
The Director,
M/s Ankleshwar Cleaner Process Technology Centre Ltd.,
2404-05, GIDC Industrial Estate,
Ankleshwar, Bharuch - 393 002

Subject: Establishment of Common Effluent Treatment Plant (CETP) at GIDC Industrial Estate, Ankleshwar, Dist. Bharuch, Gujarat by M/s Ankleshwar Cleaner Process Technology Centre Ltd. - Amendment in Environmental Clearance dated 03.09.2013 - Reg.

Sir,

This has reference to your letter No. ACPTCL/CORR/2015/01 dated 18.02.2015 seeking amendment in the Environmental Clearance dated 03.09.2013.

2. M/s Ankleshwar Cleaner Process Technology Centre Ltd. was accorded Environmental Clearance for the establishment of Common Effluent Treatment Plant (CETP) at GIDC Industrial Estate, Ankleshwar, Dist. Bharuch, Gujarat by the Ministry of Environment & Forest (MoEF) vide letter No. 10-96/2010-IA-III dated 03.09.2013.
3. The Ministry of Environment, Forest & Climate Change has considered the application. It is noted that the present proposal is for amendment in Environmental Clearance dated 03.09.2013 for *establishment of CETP for industries of Ankleshwar, Panoli etc generating Ammonical Nitrogen containing effluent with other contaminants.*
4. The project was examined by the EAC in its 146th meeting held on 9th - 11th March, 2015. The project proponent informed that:
 - i. The project was conceived in 2010 considering major industries in GIDC Ankleshwar and Panoli generating specific type of effluent for which the EC was granted in September 2013. During this period most existing industries have installed and commissioned pre-treatment facilities captivity, thereby reducing the load from these industries upto 750KL per day. As the project has already taken off, the project proponent would like to extend its services to industries located in districts within 150 km of GIDC Ankleshwar generating waste water containing abnormal pH, Volatile Organic Compounds, Total Dissolved Solids, copper and other pollutant load irrespective of the size of industries for a minimum lock-in period of 5 years. This will result in overall improvement of industrial



output as well as achieve quality production with zero defect and zero effect.

- ii. Unit allowed to accept 3 MLD of industrial effluent however after pre-treatment only 2 MLD shall be treated at CETP, hence the change is proposed.
- iii. Proposed to accept waste water from outside Ankleshwar, discharge to ETL FETP shall increase the overall load on the existing CETP of ETL, which would in turn disturb the performance and have an impact on environment. To reduce this impact it is proposed for the amendments. The list of equipments is as under:

"MEE/MVR with Ammonia/VOC Stripper, ATFD & Centrifuge, Conventional ETP - (Activated sludge process along with UV and RO), Copper Sulphate Recovery Plant, Spray Dryer, Coal based Boilers, Cooling tower, DG sets etc".

5. The Expert Appraisal Committee (EAC), after deliberation, recommended the project for granting amendment in Environmental Clearance for establishment of CETP for industries of Ankleshwar, Panoli etc generating Ammonical Nitrogen containing effluent with other contaminants. The Ministry of Environment, Forest & Climate Change hereby accords amendment in Environmental Clearance dated 03.09.2013 for establishment of CETP for industries of Ankleshwar, Panoli etc generating Ammonical Nitrogen containing effluent with other contaminants, under the provisions of the EIA Notification, 2006 and amendments thereto and Circulars issued thereon and stipulates the following conditions:

- (i) Consent order shall be obtained from State Pollution Control Board and norms of State Pollution Control Board shall be complied with.
- (ii) The MoU between CETP and member units shall indicate the maximum quantity of effluent to be sent to the CETP along with the quality.
- (iii) The effluent from member units shall be transported through CETP tankers only duly maintaining proper manifest system. The vehicles shall be fitted with proper GPS system. The transportation of hazardous materials if any shall be as per the Motor Vehicle Act, 1989.
- (iv) The units and the CETP will maintain daily log book of the quantity and quality of discharge from the units, quantity of inflow into the CETP, details of the treatment at each stage of the CETP including the raw materials used, quantity of the treated water proposed to be recycled, reused, quantity of the treated effluent discharged.
- (v) The CETP shall have adequate power back up facility, to meet the energy requirement in case of power failure from the grid.
- (vi) Regular monitoring of functioning of CETP and treated effluent shall be carried out by the proponent.

- (vii) Before accepting any effluent from member units, the same shall be as permitted by the SPCB in the consent order. No effluent from any unit shall be accepted without consent from SPCB under the Water Act, 1974 as amended.
- (viii) Suitable meters shall be provided to measure the quantity of effluent received, quantity of effluent recycled/reused and discharged.
- (ix) ESP shall be installed as air pollution control measure with the boiler as proposed.
- (x) Hazardous wastes will be generated in the form of Primary treatment sludge, Solids from MEE concentrate drying and used oil will be handled and disposed as per HWM Rules, 2008.
- (xi) All the recommendation of the EMP shall be complied with letter and spirit. All the mitigation measures submitted in the EIA report shall be prepared in a matrix format and the compliance for each mitigation plan shall be submitted to Ro, MoEF along with half yearly compliance report.

6. All the conditions stipulated in the Environmental Clearance vide letter no. 10-96/2010-IA-III dated 03.09.2013 shall remain unchanged.

Yours faithfully,



(Dr. Ranjini Warriar)
Director

Copy to:

1. The Principal Secretary, Department of Forests & Environment, Govt. of Gujarat, Sachivalaya, Gandhinagar, Gujarat.
2. The Chairman, CPCB, Parivesh Bhawan, CBD-cum-Office Complex, East Arjun Nagar, Delhi - 32.
3. The Chairman, Gujarat State Pollution Control Board, Paryavaran Bhawan, Sector 10 A, Gandhinagar-382 010.
4. The Chief Conscrator of Forests, Ministry of Environment and Forests, Regional Office, Western Region, Kendriya Paryavaran Bhavan, Link Road No. 3, Ravishankar Nagar, Bhopal-462016 (M.P.)
5. Guard File.
6. Monitoring Cell, MoEF.



(Dr. Ranjini Warriar)
Director

F.No. 10-96/2010-IA-III (Pt.)
Government of India
Ministry of Environment, Forest and Climate Change
(IA.III Section)

Indira Paryavaran Bhawan,
Jor Bagh Road, New Delhi - 3

Date: 7th March, 2018

To,

The Director,
M/s Ankleshwar Cleaner Process Technology Centre Ltd,
2404-05, G.I.D.C.Industrial Estate, Ankleshwar,
Dist Bharuch - 393 002 (Gujarat)

Subject: Establishment of Common Effluent Treatment Plant (CETP) at GIDC Industrial Estate, Ankleshwar, Dist. Bharuch, Gujarat M/s Ankleshwar Cleaner Process Technology Centre Ltd – Amendment in Environmental Clearance - reg.

Sir,

This has reference to your online proposal No. IA/GJ/MIS/63801/2015 dated 07th April 2017, submitted to this Ministry for amendment in Environmental Clearance (EC) granted to the project 'Establishment of Common Effluent Treatment Plant (CETP)' at GIDC Industrial Estate, Ankleshwar, Dist. Bharuch, Gujarat M/s Ankleshwar Cleaner Process Technology Centre Ltd vide letter dated 10-96/2010-IA-III dated 03.09.2013 and subsequent amendment vide letter of even No. dated 18.06.2015, in terms of the provisions of the Environment Impact Assessment (EIA) Notification, 2006 under the Environment (Protection) Act, 1986.

2. The proposal for grant of Amendment in environmental clearance to 'Allow accepting the waste water across the Gujarat State to help industries located outside 150 km radius to comply directions of Hon'ble Supreme Court orders at GIDC Industrial Estate, Ankleshwar, Dist. Bharuch, Gujarat M/s Ankleshwar Cleaner Process Technology Centre Ltd' was considered by the Expert Appraisal Committee (Infra-2) in its meetings held on 21-24 August, 2017. The details of the project, as per the documents submitted by the project proponent, and also as informed during the above meeting, are under:-

- (i) Environment Clearance was granted to establish 3 MLD Zero Liquid Discharge plant to cater services to industries generating waste water containing abnormal pH, Volatile Organic Compounds, Total Dissolved Solids, copper and other pollutant load, irrespective of the size located in districts within 150 km of Plot 7921-23, GIDC Ankleshwar. With reference to this first phase of project is already installed and started operation for treatment of 1.5 MLD effluent.
- (ii) Presently only 400 KLD effluent and 1.1 MLD capacity still available. Further inquiry from number of industries has been received which are located outside 150 km radius district also, for addressing their high concentrated stream, after the direction of Supreme Court [Writ Petition no. 375 of 2012].
- (iii) It is requested to allow accepting the waste water across the Gujarat State to help industries located outside 150 km radius to comply directions of Hon'ble Supreme Court orders.

3. The EAC, in its meeting held on 21-24 August, 2017, after detailed deliberations on the proposal, has recommended for granting amendment in Environmental Clearance to the above mentioned project. As per recommendations of the EAC, the Ministry of Environment, Forest and Climate Change hereby accords amendment in Environmental Clearance dated 03.09.2013 and subsequent amendment vide letter dated 18.06.2015 for Establishment of Common Effluent Treatment Plant (CETP) at GIDC Industrial Estate, Ankleshwar, Dist. Bharuch, Gujarat M/s Ankleshwar Cleaner Process Technology Centre Ltd under the provisions of the EIA Notification, 2006 and amendments/circulars issued thereon and allowed the Project Proponent to accept the waste water across the Gujarat State subject to the clearance/no objection from Gujarat State Pollution Control Board.

4. All other terms and conditions stipulated in the Environmental Clearance issued vide letter No. 10-96/2010-IA-III dated 03.09.2013 and its amendment vide letter dated 18.06.2015 shall remain unchanged.

5. This issues with the approval of the Competent Authority.



(Kushal Vashist)
Director

Copy to:

- 1) The Secretary, Department of Environment, Government of Gujarat, Secretariat, Gandhinagar.
- 2) The Additional Principal Chief Conservator of Forests, Ministry of Environment, Forest and Climate Change, Regional Office (WZ), E-5, Kendriya Paryavaran Bhawan, E-5 Arera Colony, Link Road-3, Ravishankar Nagar, Bhopal – 462016.
- 3) The Chairman, Central Pollution Control Board Parivesh Bhavan, CBD-cum-Office Complex, East Arjun Nagar, New Delhi - 110 032.
- 4) The Member Secretary, Gujarat State Pollution Control Board, Sector 10-A, Gandhi Nagar - 382043, Gujarat.
- 5) Monitoring Cell, MoEF&CC, Indira Paryavaran Bhavan, New Delhi.
- 6) Guard File/ Record File/ Notice Board.



(Kushal Vashist)
Director



Annexure – B

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GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN
Sector-10-A, **Gandhinagar-382 010**
Phone : (079) 23226295
Fax : (079) 23232156
Website : www.gpcb.gov.in

BY R.P.A.D.

NO: GPCB/ANK/CCA-1360(7)/ID-32798/

DT. ___/09/2021

CCA NO. AWH-113467

In exercise of the power conferred under section-25 of the Water (Prevention and Control of Pollution) Act-1974, under section-21 of the Air (Prevention and Control of Pollution) Act-1981 and Authorization under rule 6(2) of the Hazardous & Other Waste (Management and Trans-Boundary Movement) Rule-2016, framed under the E(P) Act-1986.

And whereas Board has received consolidated application dated 06/03/2021 with inward no. 190252 for the consolidated consent and authorization (CC & A) of this Board under the provisions/ rules of the aforesaid Acts Consent & Authorization is hereby granted as under.

CONSOLIDATED CONSENT AND AUTHORISATION:

(Under the provisions/ rules of the aforesaid environmental acts)

To,
✓ **M/s. DETOX INDIA PVT. LTD. (DIPL),**
PLOT NO: 7921-22-23,
GIDC ESTATE ANKLESHWAR,
DIST BHARUCH.

- 1. Consent Order No: AWH-113467, date of issue 28/06/2021.**
- 2. The consent under Water Act -1974, Air Act -1981 and Authorization under Environment Protection Act, 1986 shall be valid up to 29/03/2026 to operate following facility.**

No.	Name Of Equipment/ Facility	Total Quantity
1	Common effluent treatment plant (for MEE condensate & scrubbing solution for in-house treatment)	2.1 MLD
2	Ammonia/ VOC stripping	1800 KL/day
3	MEE/MVR with ATFD & Centrifuge	1800 KL/day
4	MVR	150 KL/day
5	Conventional ETP (2 stage Aeration with MBR & RO)	1620 KL/day
6	Spray Dryer (to achieve zero discharge)	2 nos. x 250 KL/day
7	Steam Boiler	18.5TPH x 1 Nos Boiler
8	Power Generation	1 no. X 4.8 MW = 4.8MW though back pressure turbine
9	Integrated Common Boiler Facility	120 TPH (60 TPH X 2 nos.)
10	Boiler water preparation unit	900 Kl/day
11	MVR only for treatment of Boiler Water preparation plant RO Reject	1 no. X 300 KL/day

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Clean Gujarat Green Gujarat

ISO - 9001 - 2008 & ISO - 14001 - 2004 Certified Organisation

SPECIFIC CONDITIONS :

- 2.1. Unit shall comply with all the conditions stipulated by MoEF in the order of Environment Clearance issued vide letter no. F.No.10-96/2010-IA.III dated 07/03/2018.
- 2.2. Unit shall maintain ZLD.
- 2.3. Unit shall provide PLC/SCADA system for excess air to give maximum thermal efficiency and reduce pollution load.
- 2.4. The unit shall submit list of registered member units of common boiler facility and intimate to the board.
- 2.5. Unit shall take utmost care with most advance safety equipments to transfer steam from AEEL to member units.
- 2.6. Unit shall obtain necessary permission from GIDC for steam pipeline network, if required.
- 2.7. Unit shall strictly adhere to notarized undertaking given dated 06/08/2019.
- 2.8. DIPL shall not allow any of their member unit to increase their book quantity as well as production capacity without taking prior permission of GPCB the respective industry.
- 2.9. DIPL shall not accept and allow industries to become member or increase their products and there should not be any increase in effluent quantity without having prior permission of GPCB by respective Industries.
- 2.10. DIPL shall regularly submit data with respect to the effluent discharge (Tanker Detail) and of their member units along with quality and quantity of data every month to GPCB.
- 2.11. DIPL shall explore the possibilities of fixing inlet norms
- 2.12. Complete logbook of the tankers rejected by DIPL is required to be maintained and to ensure that what has been done of rejected tankers by respective member industries.
- 2.13. DIPL shall develop software for management and handling of effluent of its individual member units to have detail data which can be later Online transmitted /linked to the XGN.
- 2.14. DIPL shall have fool proof system to ensure that tankers containing high Ammoniacal Nitrogen segregated and treated separately through proposed MAP or other equivalent treatment before tacking into CETP and shall have to achieve norms with respect to Ammoniacal Nitrogen at the outlet of CETP.
- 2.15. Only dedicated tankers having proper GPS enabled system shall be deployed and member industries tankers other than this fleet shall he informed to the GPCB. Dedicated tankers having GPS based monitoring system shall be placed.
- 2.16. DIPL shall accept waste water irrespective of the size of industries for a minimum lock in period of 5 years from first consent to operate.
- 2.17. The effluent from member units shall be transported through CETP tankers only duly maintaining proper GPS system. The Transportation of hazardous materials if any shall be as per the motor Vehicle Act, 1989.
- 2.18. The Units and the CETP will maintain daily log book of the quantity and quality of discharge from the units, quantity of inflow into th CETP, details of the treatment



- at each stage of the CETP including the raw materials used, quantity of the treated water proposed to be recycled reused.
- 2.19. Regular monitoring of functioning of CETP and treated effluent shall be carried out by the proponent.
 - 2.20. Before accepting any effluent from member units, the same shall be as permitted by the GPCB in the consent order. No effluent from any unit shall be accepted without consent from GPCB under the water Act, 1974 as amended.
 - 2.21. Suitable meters shall be provided to measure the quantity of effluent received, quantity of effluent recycled/reused and discharged.
 - 2.22. DIPL shall give the names of member units along with committed quantity before accepting wastewater.
 - 2.23. The quality of condensate water shall be of Industrial grade and it should not be discharged anywhere in Environment.
 - 2.24. Unit shall sell out their hazardous waste to authorized endusers who is having authorization with valid CCA and rule 9 permission to receive this waste. Unit shall make MoU with such authorized endusers and submit MoU.
 - 2.25. All the efforts shall be made to send hazardous waste to cement industry for Co-processing first & there after it shall be disposed through other option.
 - 2.26. Unit shall follow spent solvent management guideline framed by board and shall make MoU with outside distillation units, if any. Also submit the prescribed forms as per guideline.
 - 2.27. Unit shall strictly follow the Solid Fuel guideline framed by Board and shall install APCM as per guideline.
 - 2.28. Unit shall follow coal handling guideline framed by Board and provide close ash handling facility.
 - 2.29. Unit shall strictly follow the Fly Ash Notification for disposal of generated ash.
 - 2.30. Unit shall install online Continuous Emission Monitoring Systems (CEMS) and link it with the server of GPCB for real time data transfer for boiler more than 8 TPH capacity or equivalent capacity of TFH
 - 2.31. CCA is granted with a condition to comply guideline to be issued by Ministry of Environment, Forest and Climate Change in the matter of O.A.No.1038/2018 and Hon.NGT order dated: 10/07/2019 and 23/08/2019.

[A] Additional conditions under Air Act:

- a) Unit shall adhere to stringent air pollutants standards i.e. 80 % of existing flue gas and process emission standards in the CPA.

Flue gas Emission Standards		
Parameters	Existing	Revised norms (80% of Existing)
PM	150 mg/Nm ³	120 mg/Nm ³
SO ₂	100 PPM	80 PPM
NO _x	50 PPM	40 PPM

Outward No: 600654-15/09/2022

Process gas Emission Standards		
Parameters	Existing	Revised norms (80% of Existing)
Ammonia	175 mg/Nm ³	140 mg/Nm ³

- b) Following air pollution control measures shall be provided for the flue gas emission sources like Boiler, Thermic Fluid Heaters etc. (As Applicable) (For solid fuel based utilities)

Stipulated APCM in Red category industrial units of CPA	
Steam generation capacity (in TPH)	Type of APCM
Less than 1	Multi Cyclone
1 to <3	Multi Cyclone + Water Scrubber
3 to <6	Bag filter + Water Scrubber
≥ 6	ESP+ Water Scrubber

- c) Unit shall provide at least two stage scrubbing system of appropriate media for the control of the process gas emission.
- d) Unit shall install and commission Continuous Emission Monitoring System- CEMS (as per CPCB guidelines for relevant parameters) which shall be connected with GPCB/ CPCB server (In case of large and medium red category industries)
- e) All common facilities shall install CEMS (as per CPCB guidelines for relevant parameters) which shall be connected with GPCB/CPCB server to the Stacks provided with Common Multiple Effect Evaporator (CMEE), Common Spray Dryer, Common incinerator etc.
- f) The unit shall adhere to Sector specific guidelines/ SOP published by GPCB / CPCB from time to time for effective fugitive emission control. (like guidelines for: Stone crushing units, Coal handling units, spent solvent handling and management, spent acid management, Decontamination of drums, containers etc.)
- g) Unit shall take adequate measures to control odour nuisance from the industrial activities which may include measures like- use of masking agent with atomizer system (water curtain), closed / automatic material handling system, containment of the odour vulnerable areas etc.
- h) Unit shall not use Pet-coke, furnace oil, LSHS as a fuel.
- i) Unit shall adopt sectoral Best Available Technology-BAT (Like Use of Induction Furnace, Electric Arc Furnace instead of Cupola furnace in foundry industry, Caustic Recovery System in Cotton Textile units etc.)
- j) Unit shall provide green belt of 40% of the plot area, using concept of the social forestry and development of green belt outside project premises in adjacent areas.
- k) Unit shall provide Wall to Wall carpeting in vehicle movement areas within premises to avoid dusting.

[B] Additional conditions under the Water Act:

- a) Unit shall only use treated effluent for preparation of lime and other slurry in ETP. No fresh water shall be utilized in ETP.
- b) In the case, if the Industry is not a member of CETP and domestic waste water generation is more than 10 KLPD, industry shall install STP of adequate capacity and treated sewage shall be reused / recycled to the maximum extent.



- c) In case of Large and Medium Red Category industry, the unit shall install system for continuous monitoring of effluent quality / quantity as per CPCB guidelines for relevant parameters (like pH, Flow, Temperature, TOC/COD, NH₃-N etc.) and shall be connected to GPCB server. In case, if the industry is a member of CETP, unit shall install flow meter.
- d) If the water consumption of the unit is more than 50 KLPD, Unit shall submit detailed water harvesting plan (off site).
- e) The unit shall explore Techno-Economic feasibility of Zero Liquid Discharge (ZLD) and if feasible, ZLD should be adopted.

[C] Additional conditions under the Hazardous Waste Management Rules:

- a) Unit shall strictly carry out handling, storage and disposal of fly-ash, slag, red-mud, deinking sludge etc. (High Volume- Low Effect Wastes) as per prevailing guidelines and its disposal at designated locations approved by the Board.
- b) Industry shall dispose its hazardous wastes through co-processing, pre-processing to the extent possible prior its disposal to incineration/ landfill as per provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
- c) Industry shall strictly comply with all the measures specified in guidelines for spent solvent management, spent acid management, and other guidelines/directions published from time to time by GPCB and/or CPCB, etc.
- d) Unit shall carry out transportation of hazardous wastes through GPS mounted vehicles only.

[D] Other General Conditions:

- a) Unit shall submit report of compliance of the conditions of EC every year to the Board prepared by third party.
- b) Unit shall enhance CER fund allocation to at least 1.5 times the slabs given in the OM dated 01.05.2018 for SPA and 2 times for CPA in case of Environmental Clearance

3. CONDITION UNDER THE WATER ACT:

3.1. The Condition for Water Consumption shall be read as under:

Sr. No.	Water Consumption	Water Consumption (KL/Day)
1	Domestic	10
2	Industrial	3300
3	Gardening	30
	Total	3340

3.2. The Condition for Waste Water generation shall now be read as under:

Sr. No.	Waste Water generation	Waste Water Generation (KL/Day)
1	Domestic	10
2	Industrial	115
	Total	125

- 3.3. Scrubbing waste water shall be disposed off through spray dryer & Cooling blow down, boiler blow down & floor washing shall be treated in ETP.
- 3.4. Sewage shall be discharged through septic tank and soak pit.
- 3.5. You will provide magnetic flow meter at the strategic point with provision of recording.
- 3.6. DIPL shall affix of water meters as per Section 4(1) of the water (Prevention and Control of Pollution) Cess Act-1977 for the purpose of measuring and recording the quantity of water consumed at such places as may be required, within 15 days and it shall be presumed that the quantity indicated by the meter has been consumed by the industry until the contrary is provided.
- 3.7. All the effluent treatment units shall be operated and maintain efficiently so that the treated effluent.
- 3.8. Leachate collection facilities for the sludge generated during treatment shall be provided and the leachate from the hazardous solid waste shall i.e. diverted to spray dryer for & ultimate disposal.
- 3.9. In order to enable the board to perform its functions of ascertaining the standards laid Down by it, the applicant shall have to submit every month, the analysis report of the sample of flue gas emission, process gas emission, mother liquor (ML) generated to be sent to common hazardous waste incineration facility if a performance of in house ETP shall be analyzed by one of the laboratories recognized by the state board.
- 3.10. DIPL shall be responsible for collection of effluent from their member units and for the transportation of effluent by tankers to the CETP of DIPL.
- 3.11. Transportation of effluent should be through authorized tankers of DIPL. To distinguish the DIPL tankers from other tankers the DIPL tankers should be coated with special colour say red & marked with the words "DIPL" (About 6" size) in Blue colour.
- 3.12. Periodical maintenance of valves of the tanker shall be carried out to avoid any spillage or leakage during transportation. Rubber lined tankers having isolation valve made from PP is desirable.
- 3.13. DIPL shall keep records of their member unit in respect of quality of each product manufactured, quality of water consumption, quality of effluent supplied to CETP and consumption of electricity on day to day basis and required to submit the complied record for one month to GPCB on or before seventh day of the succeeding month.
- 3.14. DIPL is required to maintain records of PH sensor based and acid control system for neutralization system of DIPL.
- 3.15. DIPL shall also require to install PH sensor with alarm device at final out let to ensure that effluent being discharge is always neutral. (PH shall be between 6.5 to 8.5).
- 3.16. DIPL shall have to arrange for their tankers operating staff member's special uniform of dark green colour having logo of DIPL on the left side shoulder of the uniform and a name plate with the designation shall be clipped on the left shoulder of the uniform. The staff should always be provided with face shield gas mask, hand gloves, gum boots and helmet of green colour having logo of DIPL.
- 3.17. DIPL shall have to arrange for the sufficient numbers of tankers so that tankers shall always be available within no time to their member unit to avoid any direct discharge of effluent due to non-availability of tankers.
- 3.18. DIPL shall instruct and make sure that every member shall have to make storage facilities to store the effluent for at least 72 hours in an impervious acid proof brick lining tanks/HOPE tanks.



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- 3.19. All the activities like collection of effluent from the member unit, transportation to CETP of DIPL, unloading of effluent in to the CETP etc. shall be performed by the authorized persons of DIPL only. Due care shall be taken to avoid any leakage or spillage of effluent during loading, transportation and unloading.
- 3.20. Apart of the routine tankers some tanker shall be kept reserve for the emergency need of DIPL members in case of unforeseen circumstances.
- 3.21. In case of power failure stand by DG sets having power generation capacity equivalent to the requirement of power to run the shall be installed. So that DIPL shall always be operated round the clock even in case of power failure.
- 3.22. In case of either maintenance of the CETP or process disturbances. DIPL should provide impervious tanks/HOPE tanks/ impervious guard ponds to hold effluent for at least 72 hours but shall never discharge any treated effluent into the environment.
- 3.23. DIPL shall inform immediately to the GPCB, GIDC regarding the termination/suspension of the membership of the CETP of their member unit.
- 3.24. if the products/ process fall in Schedule-I or II of the Environment Audit Scheme, as specified in the order dated 13/3/97 of Hon'ble High Court in MCA No:326/97 in SCA No:770/95, M/S. DIPL shall also abide by the said scheme.
- 3.25. DIPL shall have to register the unit under the provisions of the factories Act-1948 and shall obtain the necessary factory license.
- 3.26. DIPL shall have to obtain P.L.I Policy as per P.L.I Act, 1991 and submit the copy of the same to the GPCB.
- 3.27. The concentration of noise in ambient air within the factory premises shall not exceed the following limit.
Between 6 AM to 9 PM: 75 dB(A)
Between 9 PM to 6 AM: 70 dB(A)
- 3.28. DIPL shall make all the requisite arrangements for the safe storage and handling of solid waste including impervious flooring and leachate collection facilities DIPL shall store and handle solid waste in accordance with the provisions of the relevant rules in this behalf, after obtaining authorization from GPCB.
- 3.29. DIPL shall & maintain
- Put up at the entrance and prominent places boards prominently displaying the name of their member unit details of effluent treatment process of DIPL and the name of the directors of the DIPL, the electricity consumer number and the mane of the electricity consumer as on the record of the DGVCL.
 - Make adequate lighting arrangement all around the ETPs and also above the standards mentioned in the above clause.
- 3.30. DIPL shall submit the site plan of the unit indicating the location of the effluent treatment plants, and also a separate plan indicating the channel through which water/ effluent passes from different stages of effluent treatment process right up to the stage of its final outlet. Such plans shall also be displayed by the unit on a board of adequate size within its compound and near its effluent treatment plants.
- 3.31. DIPL shall supply to the GPCB the figures of the consumption of electricity for running the effluent treatment plants by having separate meter/sub-meter for such effluent treatment unit. The number of units consumed by operating the diesel generating sets, if any, shall also be supplied to the GPCB on monthly basis.
- 3.32. DIPL shall permit the officers/employees of the GPCB/Government, Members of the committee of the court, Members of the monitoring committee of the Associations of the Industries to enter the premises and to inspect and take

sample from the unit at any time without any prior permission. All the watchmen/security personnel or the unit shall be immediately apprised of the above.

- 3.33.** It shall be open to the GPCB through general instruction of circulars and to the GPCB officers' inspecting the unit to give all the support instructions regarding location of the outlet and / or any other appropriate directions regarding effluent treatment plants their operation and processes and disposal channel and disposal system. DIPL shall comply with all such instructions, whether general or special.
- 3.34.** All the chemicals and nutrients which are required to be added /dosed anywhere in the ETP should be so added by using "metering Pumps" only.
- 3.35.** The pipeline connecting various equipment or sumps or tanks of ETP should be minimum in number. Lose connections of hose pipes or temporary connections will not be permitted.
- 3.36.** In case of plants involving "biomass treatment, for each addition of biomass time and quantity, should be recorded. The uptake rate of oxygen of the biomass in the aeration basin and other parameters of biological system should be recorded every day.
- 3.37.** The Printed log-books shall be maintained and get it certified for:
- Energy/Fuel Consumption/consumption of chemicals for treatment of effluent.
 - Wastewater flow at inlet and outlet of ETP.
 - Quantity of sludge generated.
 - Laboratory analysis/ reports for each of the specified parameters of liquid effluents and soil sludge samples.
- 3.38.** Adequate number of influent and effluent quality monitoring stations should be set up in consultation with the GPCB. Regular effluent quality monitoring should be carried out for relevant parameters and the monitored data along with the statistical analysis and interpretation should be submitted to the GPCB on monthly basis.
- 3.39.** The ground water quality around the impervious guard ponds site should be monitored on a regular basis. The monitored data should be submitted to this board once in six months.
- 3.40.** Handling, Manufacturing, storage, and transportation of hazardous chemicals should be in accordance with the Manufacture, Storage, and import of hazardous chemicals Rules 1989.
- 3.41.** Transportation of effluent, Solid Waste or any other goods pertaining to treatment activities shall be carried out as per Central Motor Vehicle Rule-1989.
- 3.42.** On-site and off-site Emergency plan as required under the Rules 13 and 14 of the Handling, Manufacturing Storage and import of hazardous chemicals Rules 1989 should be prepared and approval from the board should be obtained.
- 3.43.** A community Welfare Scheme for improving the socio- economic Environment should be worked out and report submitted to the Board and Government for review.
- 3.44.** Periodical medical check-up of the workers should be done and records maintained as a measures to provide occupational health services to the workers.
- 3.45.** DIPL should set up laboratory facilities for collection, analysis of samples under the supervision of competent technical personnel who will report to the Chief Executive.



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- 3.46. The Environment Management Unit/Cell shall set up to ensure implementation on and monitoring of environment safe guards and other condition stipulated by statutory authorities. The environ management Cell/Unit shall directly report to the Chief Executive of the organization and shall work as a focal point for interesting environment issues. These Cells/Units also co-ordinate the exercise if the environment audit and preparation of environmental statements.
- 3.47. The Environment audit shall be carried out yearly and the environmental statements pertaining to the previous year shall be submitting to this state board latest by 30th September every year.
- 3.48. The funds earmarked for the environmental protection measures should not be diverted or any other purpose and year wise expenditure should be reported to this board and to the Government
- 3.49. Storm Water shall not be mixed with the industrial effluent. Disposal system for storm water shall be provided separately.
- 3.50. Good housekeeping shall be maintained within the industrial premises. All pipes, Valves and drains shall be leak proof. Floor washing shall be admitted in to the effluent collection system for subsequent treatment and disposal.
- 3.51. DIPL shall intimate the occurrence of any accident, act or event resulting in discharge of poisonous, noxious or polluting matter or the likelihood of the same into a stream or well, to the regional office under the intimation to the Member Secretary in accordance with section 31 (1) of the Water Act.
- 3.52. GPCB reserves the right to review and/of above revoke the consent and/or make modification in the condition which it may deem fit in accordance with provisions of water Act -1974 as a mended from time to time.
- 3.53. In case of change of ownership/management the name and address of the new owners/partners/directors/proprietors should immediately be intimated to the board.
- 3.54. The consent granted shall lapse at any time if any parameters or any conditions of this consent order are not complied with.
- 3.55. DIPL shall strictly observe and make sure that every member shall supply entire effluent quantity as per the booked quantity and ensure that quality of the effluent matches with data submitted before entering in agreement with you and your member unit accordingly.
- 3.56. DIPL shall have to comply with High Court directives and not allow any new member and/or enhance quantity of trade effluent of existing industrial units/members those who are having effluent discharge unless and until they have prior permission of the GPCB.
- 3.57. DIPL shall ensure that each and every member renews the agreement on/before expiry of said agreement pertaining to transportation and treatment of trade effluent and inform board about any unit renewing the agreement within stipulated period.
- 3.58. DIPL shall have to maintain complete data pertaining to the quantity of trade effluent, quantity of waste water generated, booked and supplied to DIPL, no. of tankers showing actual quantity of waste water supply stating COD and acidity etc. of each individual member, including list of non-complied members etc. and aforesaid details shall be submitted at RO Ankleshwar on weekly basis and cumulative details submitted at Head Office on quarterly basis without fail.

4. CONDITIONS UNDER AIR ACT:

4.1. The following shall be utilized as fuel.

Sr. No.	Fuel	Quantity
1.	Coal	435 MT/day
2.	Diesel	1000 Lit/day

4.2. SPECIFIC CONDITION UNDER AIR ACT:

- 4.2.1. DIPL shall strictly follow the fuel conversion guideline framed by Board.
 4.2.2. DIPL shall follow Coal- handling guideline framed by board.
 4.2.3. DIPL shall strictly follow the fly ash notification-2011.
 4.2.4. DIPL shall provide on line monitoring facility at 18.5 TPH Boiler stack.
 4.2.5. DIPL shall switch over to Natural Gas as a Fuel in steam Boiler/HAG and/or upgrade the APCM if not achieving the prescribed norms mention below.

4.3. The flue gas emission through stack shall confirm to the following standards:

Stack No.	Stack Attached to	Stack Height in Meter	Air Pollution Control Measures	Parameter	Permissible Limit
1	Steam Boiler 18.5 TPH × 1 No.	1 no. Stack height 50 m	ESP + alkali Scrubber	PM SO ₂ NO _x	100 mg/NM3 100 ppm 50 ppm
2	HAG attached to Spray Dryer (7.5 Million Kcal/Hr. -2 Nos.)	1 no. (one Stack attached with two spray dryers) Stack Height 50 m	Multi cyclone + Bag filter + Venturi Scrubber + Rinsing Scrubber	PM SO ₂ NO _x NH ₃ HCL	100 mg/NM3 100 ppm 50 ppm 175 mg/NM3 20 mg/NM3
3	DG Set (2 x 1000 KVA)	11 for each	--	PM SO ₂ NO _x	150 mg/NM3 100 ppm 50 ppm
4	Boiler (400 kg./hr.)	12	--	PM SO ₂ NO _x	150 mg/NM3 100 ppm 50 ppm
4	Boiler (2 Nos. × 60 TPH each)	1 no. Stack height 55 m	ESP + alkali Scrubber	PM SO ₂ NO _x Hg	30 mg/NM3 100 mg/NM3 100 mg/NM3 0.03 mg/NM3



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- 4.4. The process emission through various stacks/ vent of reactors, process and vessel shall confirm to the following standards:

Stack No.	Stack attached to	Stack Height in Meter	Air Pollution Control Measure (APCM)	Parameter	Permissible Limit
1	VOC/Ammonia Stripper	14	Scrubber	NH3	175 mg/NM ³
2	Unloading				
3	MEE Vent				
4	New MEE Vent (3 Nos.)	9.9m from ground level each	Scrubber	NH3	140 mg/NM ³

- 4.5. The concentration of the following parameters in the ambient air within the premises of M/s. DIPL shall not exceed the limits specified here under:

PARAMETERS	PERMISSIBLE LIMIT (microgram /M3)	
	ANNUAL	24 Hours Average
Particulate Matter (PM10)	60	100
Particulate Matter (PM25)	40	60
Oxide of Sulphur (Sox)	50	80
Oxide of Nitrogen (NOx)	40	80

- Annual arithmetic mean of minimum 104 measurements in a year at a particular site taken twice a week 24 for hourly at uniform intervals.
 - 24 Hourly or 08 hourly or 1 Hourly monitored values, as applicable, shall be complied with 98 % of the time in a year 2 % of the time they may exceed the limits but not on two consecutive days of monitoring.
- 4.6. The applicant shall operate industrial plant / air pollution control equipment very efficiently and continuously so that the gaseous emission always conforms to the standards specified in condition no. 4.3, 4.4 & 4.5 above.
- 4.7. The consent to operate the industrial plant shall lapse if at any time the parameters of the gaseous emission are not within the tolerance limits specified in the condition no. 4.3, 4.4 & 4.5 above.
- 4.8. The applicant shall provide portholes, ladder, platform etc. at chimney(s) for monitoring the air emissions and the same shall be open for inspection to/and for use of Board's staff. The chimney(s) vents attached to various sources of emission shall be designed by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
- 4.9. DIPL shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75dB(a) during day time and 70 dB(A) during night time. Daytime is reckoned in between 6a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.

4.10. DIPL shall provide arrangement for acoustic enclosure to keep noise level within norms.

5. GENERAL CONDITIONS:-

5.1. In case of change of ownership/ management the name and address of the new ownership/ partners/ directors/ proprietor should immediately be intimate to the Board. Any change in personnel, equipment or working conditions as mentioned in the consents form/ order should immediately be intimated to this Board.

5.2. Adequate plantation shall be carried out all along the periphery of the industrial premises in such a way that the density of plantation is at least 1000 trees per acre of land and a green belt of 5 meters width is developed.

5.3. Unit shall put up at the entrance a board displaying the name of unit, particulars of the products/ process and the name of proprietor/partners /directors of the unit and the electricity consumer number as on the record of DGVCL.

6. AUTHORISATION FOR THE MANAGEMENT & HANDLING OF HAZARDOUS WASTE Form-2 (See rule 6(2))

6.1. Number of authorization: AWH-113467, Date of issue: 28/06/2021.

6.2. M/s. Detox India Pvt. Ltd. (DIPL) is hereby granted an authorization to operate facility for following hazardous wastes on the premises situated at PLOT NO: 7921- 22-23, GIDC ANKLESHWAR, DIST: BHARUCH.

Sr. No.	Name of waste	Category No.	Quantity	Mode of disposal
1	Spent/ waste oil	5.1	3.43 Litre/Day	Collection, Storage, Transportation, Reuse & Sale to registered re-processor
2	Spent carbon	36.2	0.138 MT/Day	Collection, Storage, Transportation, Disposed by Recycler/ Incinerator
3	ETP sludge	35.3	20 MT/Day	Collection, Storage, Transportation and Disposal at TSDF
	Pre-treatment Sludge	35.3	21 MT/Day	Collection, Storage, Transportation and Disposal at TSDF
4	Empty bags	33.1	9 Nos./Day	Collection, Storage, Reuse & Decontamination, Disposal by registered re-processor
	Discarded barrels	33.1	4 Nos./Day	
5	Ammonium sulphate waste	37.3	0.86 MT/Day	Collection, Storage, Transportation, Disposal by sale to actual users/ TSDF.



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6	Salts from forced evaporation system (SD)	35.3	65 MT/Day	Collection, Storage, Transportation, Disposal by TSDF/ recyclers.
	Salts from forced evaporation system (MEE + ATFD)	35.3	231 MT/Day	Collection, Storage, Transportation, Disposal by TSDF/ recyclers.
7	Solvent from VOC stripper	20.2	20 KL/Day	Collection, Storage, Transportation, Disposed by Incinerator/ Sale to approved recyclers.
8	Gypsum	--	23.72 MT/Day	Send to Cement industry/ TSDF site.
9	Fly ash from Boiler ESP	--	22.9 MT/Day	Sent to brick manufacturer/TSDF site

- 6.3. The authorization is granted to operate a facility as above.
- 6.4. The authorization shall be in force for a period **up to 29/03/2026**.
- 6.5. The authorization is subject to the conditions stated below and such other conditions as may be specified in the rules from time to time under the Environment (Protection) Act- 1986.

7. TERMS AND CONDITIONS OF AUTHORISATION:

- 7.1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
- 7.2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the Gujarat Pollution Control Board.
- 7.3. The persons authorized shall not rent, lend, sell, and transfer of otherwise transport the hazardous wastes without obtaining prior permission of the Gujarat Pollution Control Board.
- 7.4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the authorization order by the persons authorized shall constitute a breach of this authorization.
- 7.5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;
- 7.6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty"
- 7.7. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation.
- 7.8. The importer or exporter shall bear the cost of import or export and mitigation of damages if, any.

- 7.9. It is the duty of the authorized person to take prior permission of the Gujarat Pollution Control Board to close down the facility.
- 7.10. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.
- 7.11. An application for the renewal of an authorization shall be made as laid down under Hazardous & Other Wastes (Management and Transboundary Movement) Rules-2016.
- 7.12. DIPL shall have to display the relevant information with regard to hazardous waste as indicated in the Court's order in W.P. No. 657 of 1995 dated 14th October 2003.
- 7.13. DIPL shall have to display on-line data outside the main factory gate with regard to and nature of hazardous chemicals being handled in the plant, including waste water and air emission and solid hazardous waste generated within the factory premises.
- 7.14. DIPL shall have to manage waste oil, discarded containers etc., process waste as per Amended Rules - 2016 and shall apply Authorization for all applicable waste as per Amended Rules-2016.
- 7.15. DIPL shall submit Annual return shall be filed by June 30th for the period ensuring 31st March of the year.
- 7.16. The record of consumption and fate of the imported hazardous and other wastes shall be maintained.
- 7.17. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilization of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorization.

For and on behalf of
GUJARAT POLLUTION CONTROL BOARD



(M.P.Solanki)
Dy. ENVIRONMENT ENGINEER



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By R.P.A.D.

Consent to Establish (NOC) - Amendment
CTE AMENDMENT NO: CTE - 120389

NO: GPCB/ANK/CCA-1360(8)/ID-32798/

DT: ___/08/2022

To,
M/s. DETOX INDIA PVT. LTD.
PLOT NO: 7921-22-23,
GIDC ESTATE ANKLESHWAR,
DIST-BHARUCH.

- SUB:** Amendment in Consent to Establish (NOC) under Section 25 of Water Act 1974 and Section 21 of Air Act 1981.
- REF:** (1) Your NOC application No. 214776 dated **16/04/2022**(for CTE-Proposed changes).
(2) CCA No. AWH - 113467 dated: 15/09/2021 and further amended dated: 18/10/2021.

Sir,

Without prejudice to the powers of this Board under the Water (Prevention and Control of Pollution) Act-1974, the Air (Prevention and Control of Pollution) Act-1981 and the Environment (Protection) Act-1986 and without reducing your responsibilities under the said Acts in any way, this is to inform you that this Board grants **Consent to Establish (NOC)** for **Proposed changes** in an industrial plant/activities at **PLOT NO: 7921-22-23, GIDC ESTATE ANKLESHWAR, DIST: BHARUCH** to manufacture the products.

The Validity of this order will be up to 15/04/2029.

1. Purpose of application:

- a) Unit has applied for increased in hazardous waste i.e. solvent from VOC stripper/ separated organic material from raw material- 500 KLD (20 KLD to 480 KLD).

Sr. No.	Name of Haz. Waste	Cate. Num.	Quantity in KL/Day			Facility
			Exi.	Pro.	Total	
1	Solvent from VOC stripper/ Separated organic material from raw effluent	20.2	20	480	500	Collection, Storage , Transportation and disposed by incinerator/ co-processing/ sale to Shree cement ltd and J.K. cement ltd. from who has authorization in valid CCA after making MoU.

2. Specific conditions:

- a. Unit shall submit details of High VOC and High Organic Containing effluent with bifurcation every month to the Board.
- b. There shall be no change in production quantity/capacity from proposed changes

- c. There shall be no change in water consumption & wastewater generation from proposed changes.
- d. There shall be no change in fuel consumption & flue gas emission from proposed changes.
- e. Sender and receiver both shall comply with online manifest system and VLTS (Vehicle Location Tracking System).
- f. Unit shall comply with additional condition for CPA/SPA areas as per GPCB office order dated: 11/11/2019.

[A] Additional conditions under Air Act:

- a) Unit shall adhere to stringent air pollutants standards i.e. 80 % of existing flue gas and process emission standards in the CPA.

Flue gas Emission Standards		
Parameters	Existing	Revised norms (80% of Existing)
PM	150 mg/Nm ³	120 mg/Nm ³
SO ₂	100 PPM	80 PPM
NO _x	50 PPM	40 PPM

- b) Following air pollution control measures shall be provided for the flue gas emission sources like Boiler, Thermic Fluid Heaters etc. (As Applicable) (For solid fuel based utilities)

Stipulated APCM in Red category industrial units of CPA	
Steam generation capacity (in TPH)	Type of APCM
Less than 1	Multi Cyclone
1 to <3	Multi Cyclone + Water Scrubber
3 to <6	Bag filter + Water Scrubber
≥ 6	ESP+ Water Scrubber

- c) Unit shall provide at least two stage scrubbing system of appropriate media for the control of the process gas emission.
- d) Unit shall install and commission Continuous Emission Monitoring System- CEMS (as per CPCB guidelines for relevant parameters) which shall be connected with GPCB/ CPCB server (In case of large and medium red category industries)
- e) All common facilities shall install CEMS (as per CPCB guidelines for relevant parameters) which shall be connected with GPCB/CPCB server to the Stacks provided with Common Multiple Effect Evaporator (CMEE), Common Spray Dryer, Common incinerator etc.
- f) The unit shall adhere to Sector specific guidelines/ SOP published by GPCB / CPCB from time to time for effective fugitive emission control. (like guidelines for: Stone crushing units, Coal handling units, spent solvent handling and management, spent acid management, Decontamination of drums, containers etc.)
- g) Unit shall take adequate measures to control odour nuisance from the industrial activities which may include measures like- use of masking agent with atomizer system (water curtain), closed / automatic material handling system, containment of the odour vulnerable areas etc.
- h) Unit shall not use Pet-coke, furnace oil, LSHS as a fuel.



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- i) Unit shall adopt sectoral Best Available Technology-BAT (Like Use of Induction Furnace, Electric Arc Furnace instead of Cupola furnace in foundry industry, Caustic Recovery System in Cotton Textile units etc.)
- j) Unit shall provide green belt of 40% of the plot area, using concept of the social forestry and development of green belt outside project premises in adjacent areas.
- k) Unit shall provide Wall to Wall carpeting in vehicle movement areas within premises to avoid dusting.

[B] Additional conditions under the Water Act:

- a) Unit shall only use treated effluent for preparation of lime and other slurry in ETP. No fresh water shall be utilized in ETP.
- b) In the case, if the Industry is not a member of CETP and domestic waste water generation is more than 10 KLPD, industry shall install STP of adequate capacity and treated sewage shall be reused / recycled to the maximum extent.
- c) In case of Large and Medium Red Category industry, the unit shall install system for continuous monitoring of effluent quality / quantity as per CPCB guidelines for relevant parameters (like pH, Flow, Temperature, TOC/COD, NH₃-N etc.) and shall be connected to GPCB server. In case, if the industry is a member of CETP, unit shall install flow meter.
- d) If the water consumption of the unit is more than 50 KLPD, Unit shall submit detailed water harvesting plan (off site).
- e) The unit shall explore Techno-Economic feasibility of Zero Liquid Discharge (ZLD) and if feasible, ZLD should be adopted.

[C] Additional conditions under the Hazardous Waste Management Rules:

- a) Unit shall strictly carry out handling, storage and disposal of fly-ash, slag, red-mud, deinking sludge etc. (High Volume- Low Effect Wastes) as per prevailing guidelines and its disposal at designated locations approved by the Board.
- b) Industry shall dispose its hazardous wastes through co-processing, pre-processing to the extent possible prior its disposal to incineration/ landfill as per provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
- c) Industry shall strictly comply with all the measures specified in guidelines for spent solvent management, spent acid management, and other guidelines/directions published from time to time by GPCB and/or CPCB, etc.
- d) Unit shall carry out transportation of hazardous wastes through GPS mounted vehicles only.

[D] Other General Conditions:

- a) Unit shall submit report of compliance of the conditions of EC every year to the Board prepared by third party.
- b) Unit shall enhance CER fund allocation to at least 1.5 times the slabs given in the OM dated 01.05.2018 for SPA and 2 times for CPA in case of Environmental Clearance.

3. CONDITIONS UNDER HAZARDOUS & OTHER WASTES (MANAGEMENT & TRANSBOUNDARY MOVEMENT) RULES, 2016:

- 3.1 Unit shall comply with provisions of Hazardous & Other Wastes (Management & Transboundary Movement) Rules-2016.

- 3.2 Unit shall obtain authorization under Hazardous & Other Wastes (Management & Transboundary Movement) Rules-2016 for increase/ decrease in Hazardous & other waste quantity / category.
4. **All other Conditions of CCA order No: AWH-113467, issued vide letter no. GPCB/ ANK/ CCA-1360(7)/ ID-32798/600654, dated 18/10/2021 shall remain unchanged.**

For and on behalf of
GUJARAT POLLUTION CONTROL BOARD



(Arun G. Patel)
ENVIRONMENT ENGINEER

Outward No:679816, 03/08/2022



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PARYAVARAN BHAVAN, SECTOR 10-A,
GANDHINAGAR - 382010,
(T) 079-23232152

By R.P.A.D.
CONSOLIDATED CONSENT AND AUTHORIZATION (CC & A - Amendment)
CCA AMENDMENT NO: H - 126054

NO: GPCB/ANK/CCA-1360(9)/ID-32798/

DT: ___/06/2023

To,
M/s. DETOX INDIA PVT. LTD.
PLOT NO: 7921-22-23,
GIDC ESTATE ANKLESHWAR,
DIST-BHARUCH.

- SUB:** Amendment in Consolidated Consent & Authorization (CC&A) under various Environmental Acts/ Rules.
REF: (1) Your application No. **264025** dated **15/11/2022**.
(2) CCA No. AWH - 113467 dated: 15/09/2021 and further amended dated: 18/10/2021. (CCA Renewal)
(3) CTE - Amendment No. CTE - 120389 dated: 03/08/2022.

Sir,

This has reference to the CCA order No: **AWH-113467, issued vide letter no. GPCB/ANK/ CCA-1360(7)/ ID-32798/600654, dated 15/09/2021** under the provisions of the various Environmental Act/ Rules, which stands amended as under.

The Validity of this order will be up to 29/03/2026.

- There shall be no change in production quantity/capacity from proposed changes.**
- Specific conditions:**
 - Unit shall submit details of High VOC and High Organic Containing effluent with bifurcation every month to the Board.
 - Sender and receiver both shall comply with online manifest system and VLTS (Vehicle Location Tracking System).
 - Unit shall comply with additional condition for CPA/SPA areas as per GPCB office order dated: 11/11/2019.

[A] Additional conditions under Air Act:

- Unit shall adhere to stringent air pollutants standards i.e. 80 % of existing flue gas and process emission standards in the CPA.

Flue gas Emission Standards		
Parameters	Existing	Revised norms (80% of Existing)
PM	150 mg/Nm ³	120 mg/Nm ³
SO ₂	100 PPM	80 PPM
NO _x	50 PPM	40 PPM

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- b) Following air pollution control measures shall be provided for the flue gas emission sources like Boiler, Thermic Fluid Heaters etc. (As Applicable) (For solid fuel based utilities)

Stipulated APCM in Red category industrial units of CPA	
Steam generation capacity (in TPH)	Type of APCM
Less than 1	Multi Cyclone
1 to <3	Multi Cyclone + Water Scrubber
3 to <6	Bag filter + Water Scrubber
≥ 6	ESP+ Water Scrubber

- c) Unit shall provide at least two stage scrubbing system of appropriate media for the control of the process gas emission.
- d) Unit shall install and commission Continuous Emission Monitoring System- CEMS (as per CPCB guidelines for relevant parameters) which shall be connected with GPCB/ CPCB server (In case of large and medium red category industries)
- e) All common facilities shall install CEMS (as per CPCB guidelines for relevant parameters) which shall be connected with GPCB/CPCB server to the Stacks provided with Common Multiple Effect Evaporator (CMEE), Common Spray Dryer, Common incinerator etc.
- f) The unit shall adhere to Sector specific guidelines/ SOP published by GPCB / CPCB from time to time for effective fugitive emission control. (like guidelines for: Stone crushing units, Coal handling units, spent solvent handling and management, spent acid management, Decontamination of drums, containers etc.)
- g) Unit shall take adequate measures to control odour nuisance from the industrial activities which may include measures like- use of masking agent with atomizer system (water curtain), closed / automatic material handling system, containment of the odour vulnerable areas etc.
- h) Unit shall not use Pet-coke, furnace oil, LSHS as a fuel.
- i) Unit shall adopt sectoral Best Available Technology-BAT (Like Use of Induction Furnace, Electric Arc Furnace instead of Cupola furnace in foundry industry, Caustic Recovery System in Cotton Textile units etc.)
- j) Unit shall provide green belt of 40% of the plot area, using concept of the social forestry and development of green belt outside project premises in adjacent areas.
- k) Unit shall provide Wall to Wall carpeting in vehicle movement areas within premises to avoid dusting.

[B] Additional conditions under the Water Act:

- a) Unit shall only use treated effluent for preparation of lime and other slurry in ETP. No fresh water shall be utilized in ETP.
- b) In the case, if the Industry is not a member of CETP and domestic waste water generation is more than 10 KLPD, industry shall install STP of adequate capacity and treated sewage shall be reused / recycled to the maximum extent.
- c) In case of Large and Medium Red Category industry, the unit shall install system for continuous monitoring of effluent quality / quantity as per CPCB guidelines for relevant parameters (like pH, Flow, Temperature, TOC/COD, NH3-N etc.) and shall be connected to GPCB server. In case, if the industry is a member of CETP, unit shall install flow meter.
- d) If the water consumption of the unit is more than 50 KLPD, Unit shall submit detailed water harvesting plan (off site).
- e) The unit shall explore Techno-Economic feasibility of Zero Liquid Discharge (ZLD) and if feasible, ZLD should be adopted.



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PARYAVARAN BHAVAN, SECTOR 10-A,
GANDHINAGAR - 382010,
(T) 079-23232152

[C] Additional conditions under the Hazardous Waste Management Rules:

- Unit shall strictly carry out handling, storage and disposal of fly-ash, slag, red-mud, deinking sludge etc. (High Volume- Low Effect Wastes) as per prevailing guidelines and its disposal at designated locations approved by the Board.
- Industry shall dispose its hazardous wastes through co-processing, pre-processing to the extent possible prior its disposal to incineration/ landfill as per provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
- Industry shall strictly comply with all the measures specified in guidelines for spent solvent management, spent acid management, and other guidelines/directions published from time to time by GPCB and/or CPCB, etc.
- Unit shall carry out transportation of hazardous wastes through GPS mounted vehicles only.

[D] Other General Conditions:

- Unit shall submit report of compliance of the conditions of EC every year to the Board prepared by third party.
- Unit shall enhance CER fund allocation to at least 1.5 times the slabs given in the OM dated 01.05.2018 for SPA and 2 times for CPA in case of Environmental Clearance.

3. CONDITION UNDER THE WATER ACT:

- 3.1 There shall be no change in water consumption, wastewater generation and their mode of disposal from proposed changes.

4. CONDITIONS UNDER THE AIR ACT:

- 4.1 There shall be no change in fuel consumption & flue gas emission from proposed changes.
- 4.2 There shall be no change in process gas emission from proposed changes.

5. CONDITIONS UNDER HAZARDOUS & OTHER WASTES (MANAGEMENT & TRANSBOUNDARY MOVEMENT) RULES, 2016

- 5.1 Unit shall comply with provisions of Hazardous & Other Wastes (Management & Transboundary Movement) Rules-2016.
- 5.2 The condition No. 6.2 under authorization for Hazardous & other wastes of the CCA order No: AWH-113467, issued vide letter no. GPCB/ ANK/ CCA-1360(7)/ ID-32798/600654, dated 15/09/2021 is amended and shall now be read as under.

Sr. No.	Name of Haz. Waste	Cate. Number	Quantity			Facility
			Exi.	Pro.	Total	
1	Spent/waste oil	5.1	3.43 Lit/Day	--	3.43 Lit/Day	Collection, Storage, Transportation, Reuse & Sale to registered re-processor
2	Spent carbon	36.2	0.138 MT/Day	--	0.138 MT/Day	Collection, Storage, Transportation, Disposed by Recycler/ Incinerator.
3	ETP sludge	35.3	20 MT/Day	--	20 MT/Day	Collection, Storage, Transportation and Disposal at TSDF.

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	Pre-treatment Sludge	35.3	21 MT/Day	--	21 MT/Day	Collection, Storage, Transportation and Disposal at TSDF.
4	Empty bags	33.1	9 Nos./Day	--	9 nos./Day	Collection, Storage, Reuse & Decontamination, Disposal by registered re-processor.
	Discarded barrels	33.1	4 Nos./Day	--	4 nos./Day	
5	Ammonium sulphate waste	37.3	0.86 MT/Day	--	0.86 MT/Day	Collection, Storage, Transportation, Disposal by sale to actual users/TSDF.
6	Salts from forced evaporation system (SD)	35.3	65 MT/Day	--	65 MT/Day	Collection, Storage, Transportation, Disposal by TSDF/recyclers.
	Salts from forced evaporation system (MEE + ATFD)	35.3	231 MT/Day	--	231 MT/Day	Collection, Storage, Transportation, Disposal by TSDF/recyclers.
7	Solvent from VOC stripper/ Separated organic material from raw effluent	20.2	20 KL/Day	480 KL/Day	500 KL/Day	Collection, Storage, Transportation and disposed by incinerator/ co-processing/ sale to Shree cement ltd and J.K. cement ltd. from who has authorization in valid CCA after making MoU.
8	Gypsum	--	23.72 MT/Day	--	23.72 MT/Day	Send to Cement industry/ TSDF site.
9	Fly ash from Boiler ESP	--	22.9 MT/Day	--	22.9 MT/Day	Sent to brick manufacturer/TSDF site.

6 All other conditions of the CCA order No: AWH-113467, issued vide letter no. GPCB/ ANK/ CCA-1360(7)/ ID-32798/600654, dated 15/09/2021 will remain same.

For and on behalf of
GUJARAT POLLUTION CONTROL BOARD

Arun G. Patel
02/09/2023

(Arun G. Patel)
ENVIRONMENT ENGINEER



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Annexure – C

PARYAVARAN BHAVAN, SECTOR 10-A,
GANDHINAGAR - 382010,
(T) 079-23232152

BY R.P.A.D.

CLOSURE DIRECTION UNDER SECTION 33-A OF THE WATER (PREVENTION AND CONTROL OF POLLUTION) ACT-1974 [HEREINAFTER REFERRED TO AS THE WATER ACT] AS AMENDED FROM TIME TO TIME

WHEREAS you are having an industrial plant at **Plot No: 7921-22-23, GIDC ESTATE ANKLESHWAR, DIST.BHARUCH.**

AND WHEREAS Gujarat Pollution Control Board has granted you consent under the provisions of water Act-1974 by its Consent Order No. H -126054 valid up to 29/03/2026 for operation of your common facility for treatment and disposal of waste water received through various industries (using spray dryer, MEE and ETPs) with various conditions mentioned therein.

AND WHEREAS during the inspection of your industrial plant on **04/06/2023, 25/06/2023, 26/06/2023, 29/06/2023, 01/07/2023 & 18/07/2023** under section-23 of the Water Act by the authorized officer of the Board it has been noticed that:

1. Unit is inspected w.r.t complaint regarding colored wastewater lying near M/s Detox India Pvt. Ltd on 04/06/2023 and during inspection near the unit area is observed contaminated brown colored waste water ponding lying.
2. Contaminated wastewater is found @ 100 x 3 meter area outside to main gate of the unit & there is no GIDC storm water drain near the catchment.
3. One contaminated waste water sample is collected from ponding lying outside the premises and analysis report of the sample shows parameter SS: 792 mg/l, COD: 3268 mg/l, BOD: 686 mg/l, O & G: 0.8 mg/l, Sulphide: 10 mg/l, NH₃-N: 12.32 mg/l, Chloride: 5850 mg/l, Sulphate: 1776 mg/l.
4. During inspection, same colored patches observed near main gate within premises which was washed out from the main gate of the unit due to rain falling in early morning and same colored w/w is observed in unit storm water drain near ETP & spray dryer area and @ 10 nos sludge bags are found lying near storm water drain of ETP area in which seepages observed from this bags.
5. During inspection due to rain falling most of the internal storm water drains are found filled with contaminated brown colored w/w within premises.
6. Unit is inspected on 25/06/2023 with specific reference of contaminated water flowing in to GIDC storm water drain during rainy time and it is observed that brown colored contaminated rain water was flowing from storm water drain outlet of the unit leading to GIDC storm water drain ultimately to GIDC SWD near pumping station-C.
7. Unit has provided manual control valve at the final outlet of storm water drain of the unit to prevent contaminated waste water discharge from the unit premises

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Outward No: 120517/2023

- towards GIDC SWD and have provided motor pump for the lifting of contaminated waste water from collection pit provided at final outlet point of SWD of the unit to ETP. However, internal storm water drain of the unit is found full with contaminated water and provided motor pump is found not in operation and manual valve is found open.
8. Discharge of contaminated rainwater coming from open area of plant premises and leading to Storm water drain of the unit is observed going on from the final outlet of the SWD of the unit.
 9. One contaminated rain water sample is collected from the final outlet of storm water drain of the unit and analysis report shows parameter pH: 8.69, SS: 1860mg/l, COD: 2848 mg/l, BOD: 682 mg/l, NH3-N: 47.6 mg/l, Sulphide: 3.20 mg/l, Chloride: 3050 mg/l, Sulphate: 1609 mg/l, Phenolic compounds: 8.69 mg/l.
 10. Unit is visited on 26/06/2023 with reference to fish kill incidence and during inspection it is observed at upstream side of C pumping station brown colored effluent ponding is observed near GIDC storm water drain.
 11. It is also observed that w/w from these ponding is going into GIDC storm water drain. Various such ponding are observed nearby and flow in GIDC storm water drain is also observed. It is found that these effluent ponding are created from Hazardous waste trucks standing near GIDC storm water drain. Left over material in these trucks contaminated the rain water and created effluent ponding near the trucks and which leads to GIDC storm water drain. Person contacted in unit has confirmed that all the hazardous waste trucks are used by them for transferring their waste to Safe Enviro TSDF site at Magnad Jambusar.
 12. Analysis Report of the waste water sample collected from ponding near Hazardous waste truck no GJ12 Z 1923 located near GIDC SWD shows parameter pH: 8.55, SS: 1212 mg/l, COD: 10125 mg/l, BOD: 2123 mg/l, NH3-N: 16.8 mg/l, Sulphide: 3.60 mg/l, Chloride: 23750 mg/l, Sulphate: 7033 mg/l, Phenolic compounds: 0.18 mg/l
 13. Unit is again visited on 29/06/2023 with reference to routine holiday monitoring in GIDC Ankleshwar area considering ongoing rain and brownish contaminated rain water runoff going outside unit premises through main gate of unit is observed, which goes to GIDC storm water drain outside the unit premises.
 14. The Contaminated rain water discharged from this unit first goes near C-pumping station from where it flows into Sarañpur khadi ultimately meeting River Amravati.
 15. Analysis report of the sample collected from contaminated rain water runoff going outside unit from near main gate of the unit shows parameter SS: 2450 mg/l, O & G: 1 mg/l, COD: 1900 mg/l, BOD: 435 mg/l, Sulphide: 6 mg/l, NH3-N: 9.52 mg/l, Sulphate: 290 mg/l, Chloride: 1900 mg/l
 16. During the inspection, rain water discharge point located on back side of unit near canteen is observed closed (rain had stopped recently) however contaminated rain water having brownish color is observed in the sump following the gate valve of internal storm water drain.



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PARYAVARAN BHAVAN, SECTOR 10-A,
GANDHINAGAR - 382010,
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17. One sample of waste water from contaminated rain water accumulated at sump near final gate of SWD outlet of unit is collected and analysis report of the same shows parameter SS: 596 mg/l, O & G: 3 mg/l, COD: 1145 mg/l, BOD: 262 mg/l, Sulphide: 9.2 mg/l, NH₃-N: 10.08 mg/l, Sulphate: 1064 mg/l, Chloride: 2225mg/l, Phenolic compounds: 2.37 mg/l
18. Unit has provided recollection pump which was not in operation during inspection. Contaminated rain water accumulation near the SWD outlet area is also observed.
19. Unit has not furnished the CCTV recording during inspection for 2 hours (17:00 hrs to 19:00 hrs of 29.06.2023 - to check actual opening & closing of gate valve of internal SWD outlet).
20. Unit is again visited on 01/07/2023 with reference to routine round in GIDC Ankleshwar area considering heavy rain going on, rain water discharge point located on back side of unit near canteen is observed open and contaminated rain water having dark brown color and pH @ 7-8 on pH strip is observed discharge into GIDC storm water drain.
21. The discharge valve was full open and contaminated rain water discharge at heavy rate through provided pipeline (@ 1.5 ft dia) is going on.
22. Analysis report of the sample collected from contaminated rain water runoff from final storm water drain outlet point shows parameter pH: 8.12, SS: 644 mg/l, BOD: 276 mg/l, COD: 1218 mg/l, Sulphate: 735 mg/l, NH₃-N: 14.56 mg/l, Chloride: 1150 mg/l, Phenolic compounds: 1.26 mg/l.
23. Unit has provided recollection pump and online pH meter at same rain water discharge point. Online pH was showing 7.5 pH and recollection pump was not in operation.
24. During the inspection, contaminated rain water runoff (color - dark brown, pH - 7-8 on pH strip) also going outside premises through main gate of unit, which discharged to GIDC storm water drain which further leading near C-pumping station from where it was flowing into Sarangpur khadi followed by River Amravati
25. Analysis report of the sample collected from contaminated rain water runoff going outside premises through main gate of unit shows parameter O & G: 1 mg/l, SS: 2172 mg/l, BOD: 347 mg/l, COD: 1598 mg/l, Chloride: 600 mg/l, Sulphate: 350 mg/l, NH₃-N: 33.6 mg/l, Phenolic compounds: 0.19 mg/l.
26. Unit is visited on 18/07/2023 during routine monitoring in GIDC Ankleshwar having heavy rainfall and it is observed that brown colored contaminated rain water flowing from the main gate of the unit.
27. Analysis report of the sample collected from contaminated rain water runoff going outside unit from near main gate of the unit shows parameter COD: 1112 mg/l, BOD: 252 mg/l, Suspended Solids: 364 mg/l, Ammonical Nitrogen: 21.84 mg/l, Chloride: 1470 mg/l, Sulphate: 1108 mg/l, Phenolic compound: 0.57 mg/l.
28. It is observed that spray drying activity and MEE plant is found in operation. Unit has stored @ 350 MT of MEE salt / Spray drying salt in jumbo bags which are lying in open and due to heavy rain leachate generated from jumbo bags are

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leading to units storm water drain and also going on main road through main gate.

29. During inspection it is observed that that storm water drain outlet is found open and contaminated rain water is going into GIDC storm water drain at back side of the unit. It is also observed that the pump provided at SWD outlet to send back the effluent to ETP is found not in operation
30. Analysis report of the sample from storm water drain outlet shows parameter COD: 921 mg/l, BOD: 202 mg/l, Ammonical Nitrogen: 24.64 mg/l, SS: 332 mg/l, Chloride 1375 mg/l, Sulphate: 1002 mg/l, Phenolic compound: 1.63 mg/l.
31. Unit is not complying with CC&A condition 2.2 to maintain ZLD.
32. Unit has failed to take any precautions to stop discharge of contaminated waste water into storm water drain further leading near pumping station-C which flows into Sarangpurkhadi followed by Amravati River causing pollution in river.

AND WHEREAS the non-compliance as narrated above, observed in your industry is contributing to the pollution problem in Ankleshwar area.

AND WHEREAS on site written remarks were given during inspections & directed to comply within stipulated time period. However, you have submitted reply on 21/07/2023, 01/08/2023 & 09/08/2023 which is not acceptable as your industry is found discharging contaminated effluent frequently on 04/06/2023, 25/06/2023, 26/06/2023, 29/06/2023, 01/07/2023 & 18/07/2023 which is ultimately polluting Amravati River.

UNDER THE CIRCUMSTANCES, as directed, I Arun G. Patel, Environment Engineer, Gujarat Pollution Control board issue the direction under Section 33(A) of the Water Act - 1974 as under:

1. To prohibit the manufacturing activity on **15th day** at **Plot No: 7921-22-23, GIDC ESTATE ANKLESHWAR, DIST.BHARUCH.**
2. To stop operation of D.G. set and CPP on 15th day (if any).
3. To close the operation of your industrial plant on the above mentioned site on 15th day.
4. To direct the concerned authority to stop supply of electricity and water on 15th day.
5. This order will be effective with **15th day.**
6. To submit Bank Guarantee of Rs. 10 Lac for compliance assurance at the time of revocation.
7. **Interim Environment Damage Compensation (EDC) may be decided and communicated by board later on. Unit shall pay interim EDC as and when communicated by board at the time of revocation.**



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PARYAVARAN BHAVAN, SECTOR 10-A,
GANDHINAGAR - 382010,
(T) 079-23232152

IF the above direction is not complied on 15th day, you are liable for prosecution under Section 41(2) of the Water (Prevention and Control of Pollution) Act-1974 which provides punishment with imprisonment for a term not less than one year and six months and may extend to six years and with fine.

IF any person aggrieved by aforesaid direction, you may file an appeal under Section 33-B of the Water (Prevention and Control of Pollution) Act, 1974 before National Green Tribunal within thirty days from the date of this order.

This letter is issued with the approval of the competent authority.

**For and on behalf of
Gujarat Pollution Control Board**

Arundh
11/08/2023
(Arun G. Patel)
ENVIRONMENT ENGINEER

NO: GPCB/ANK/CCA-1360(10)/ID-32798/

Dated: /08/2023

Issued to:

✓ M/s. DETOX INDIA PRIVATE LIMITED
PLOT NO: 7921-22-23,
GIDC ESTATE ANKLESHWAR,
DIST: BHARUCH, GUJARAT.

COPY TO:

1. The Dy. Engineer (O&M)

Dakshin Gujarat Vij Company Ltd (DGVCL),
GIDC Sub-Division, DGVCL,
Plot No. U/4/2, opp: GIDC Police Station,
GIDC Ankleshwar, Dist. Bharuch.....

I am directed to request you to disconnect supply of **ELECTRICITY** (except single phase) with **15th day effect** from the date of issue of this order to the industrial plant of M/s. DETOX INDIA PRIVATE LIMITED, PLOT NO: 7921-22-23, GIDC ESTATE ANKLESHWAR, DIST. BHARUCH & intimate to us accordingly.

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2. The Chief Officer

Ankleshwar Notified Area
Plot No.618/619,
GIDC Ankleshwar,
Dist: Bharuch

I am directed to request you to disconnect supply of **WATER** with 15th day effect from the date of issue of this order to the industrial plant of **M/s. DETOX INDIA PRIVATE LIMITED, PLOT NO: 7921-22-23, GIDC ESTATE ANKLESHWAR, DIST.BHARUCH** & intimate to us accordingly.

3. Regional Officer

Gujarat pollution Control Board,
Regional Office,
Ankleshwar..... to follow up for compliance of this direction & send IR/AR.

For and on behalf of
Gujarat Pollution Control Board

Arunk
11/08/2023
(Arun G. Patel)

ENVIRONMENT ENGINEER

Outward No:750656,11/08/2023



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,
GANDHINAGAR - 382010,
(T) 079-23232152

BY R.P.A.D

STAY OVER DIRECTION UNDER SECTION 33-A OF THE WATER (PREVENTION AND CONTROL OF POLLUTION) ACT-1974.

Whereas you are having an industrial plant situated at **PLOT NO: 7921-22-23, GIDC ANKLESHWAR, DIST.BHARUCH, Gujarat.**

AND WHEREAS GPCB has issued closure direction under Section-33 A of the Water Act-1974 for the closure of your industrial plant vide letter No. GPCB/ANK/CCA-1360(10)/ID-32798/750656, dated 11/08/2023 for the reasons stated therein.

AND WHEREAS your Water supply and electricity supply disconnected on dated: 28/08/2023.

AND WHEREAS you have submitted undertaking dated 24/08/2023 & 28/08/2023 ensuring that you have complied directions issued to you by the Board and also will comply CCA conditions.

AND WHEREAS you have submitted long term and short term action plan for corrective measures to prevent any contaminated wastewater discharge outside unit premises.

AND WHEREAS you have submitted the Bank Guarantee of Rs. 10,00,000/- of ICICI Bank, valid up to 17/08/2024.

AND WHEREAS, you have paid Rs. 25,80,000/- (Rs. Twenty Five lacs eighty thousand) to the Board as an Interim Environmental Damage Compensation (EDC).

AND WHEREAS authorized officer of the board had visited your industry on **31/08/2023** and observed that:

1. During visit internal area of the unit as well as nearby outside area of the unit is observed clean and dry.
2. Unit has constructed plinth protection of wall to prevent seepages/leakage of contaminated water from the unit premises to outside of the unit premises.
3. Waste water ponding/lodging is not observed within unit premises as well as nearby outside of the unit.
4. All the storm water drains provided within unit premises are found clean and dry.
5. As per record made available unit has recollected total 265 Kl of contaminated water from the internal SWD. Out of this recollected contaminated water 125 KL of contaminated water transferred to underground w/w storage tank of MEE and

- remaining 140 KLD of contaminated water transferred to collection tank of ETP for further treatment and disposal.
6. During visit all the SWD within the unit premises as well as final collection pit of SWD provided near the final outlet of SWD is found clean & dry. During visit discharge of any kind of w/w is not observed from the outlet of SWD.
 7. Provided manual control valve at the final outlet of SWD is found closed as well as the final collection pit of SWD provided near the final outlet of SWD is found clean & dry during visit.
 8. During visit internal area of the unit is observed clean and dry hence no contaminated w/w is observed in open area within unit premises.
 9. The trucks are found parked within the unit premises and according to contacted person they have started manually brush cleaning of the Haz. Waste trucks for left over materials in trucks.
 10. W/w ponding is not observed near GIDC storm water drain at upstream of C-pumping station as well as during visit discharge of contaminated w/w patches are also not observed.
 11. During visit internal area of the unit as well as SWD of the unit is observed clean and dry & discharge of w/w from the main gate is not observed.
 12. During visit SWD near C-pumping station is found bottom level and pumping of water from the SWD to NCT pipe line is also found going on. Discharge of w/w from the SWD near C-Pumping station to natural drain leading to river Amravati is not observed.
 13. During visit all over the unit premises is found clean and dry, accumulation of contaminated water is not observed near the SWD.
 14. Unit has provided CCTV cameras at various locations of the unit premises, specifically at the main gate of the unit as well as at the final outlet of SWD.
 15. Online pH meter and recollection pump is provided at SWD outlet sump.
 16. During visit provided spray dryers and MEE plants are not in operation as power supply of the unit was disconnected by DGVCL. Unit is having covered permanent shed with roof sheet and RCC flooring and leachate collection system for the storage of MEE salt/Spray dryer salt and during visit @ 500 MT of MEE salt/Spray dryer salt is found stored in this storage area.
 17. Unit has also provided temporary storage shed with bamboos & tarpaulin sheet cover, RCC flooring and @ 1.5 feet height of dike wall (parapet wall) for storage of MEE salt/Spray dryer salt. previously stored 350 MT of MEE salt/Spray dryer salt in jumbo bags is now shifted in provided temporary storage shed as well as in constructed storage shed.
 18. During visit, any type of Haz. Waste is not observed stored in open land as well as leach out is also not observed from the stored Haz. Waste in storage sheds.
 19. Unit has submitted short term and long term time bound action plan for the corrective actions with reference to closer order.



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,
GANDHINAGAR - 382010,
(T) 079-23232152

Under the circumstances, I, Arun G. Patel, Environment Engineer, Gujarat Pollution Control board is directed to revoke the closure direction issued vide letter No. GPCB/ANK/CCA-1360(10)/ID-32798/750656, dated 11/08/2023 to satisfy GPCB regarding the functioning (Compliance) of closure direction issued to your industrial plant with following condition.

- Unit shall comply with CCA condition and maintain ZLD.
- Unit shall comply with time bound long term and short action plan submitted on 29/08/2023 and 08/09/2023 within stipulated timeline and submit progress report within 3 months to this Board.
- Contaminated waste water or any effluent shall not be mixed with storm water under any circumstances and disposal system for storm water shall be provided separately.
- Unit shall make all requisite facilities for the safe, adequate storage and management of generated hazardous and other wastes including impervious flooring, closed shed and leachate collection facilities as per the provision of HOWMR-2016 and system to channelize such leachate to in house treatment facility.
- Unit shall install OCEMS for parameter pH and TOC at final storm water drain discharge point within 3 months and connect with GPCB server.

Also the concerned authorities are hereby directed to **RECONNECT** the electricity supply and water supply **FOR THREE MONTHS** from the date of the issue of this order.

This letter is issued with the approval of the competent authority.

FOR AND ON BEHALF OF
GUJARAT POLLUTION CONTROL BOARD,

Arun G. Patel
20/09/2023
(Arun G. Patel)
ENVIRONMENT ENGINEER

No: GPCB/ANK/CCA-1360(11)/ID-32798/

Date: /09/2023

Issued to:

✓ M/s. DETOX INDIA PRIVATE LIMITED
PLOT NO: 7921-22, 23,
GIDC ESTATE ANKLESHWAR,
DIST: BHARUCH, GUJARAT.

(P.T.O.)

Page 3 of 4

Clean Gujarat Green Gujarat

Website: <https://gpcb.gujarat.gov.in>

Copy to:

1. The Dy. Engineer (O&M)

Dakshin Gujarat Vij Company Ltd (DGVCL),
GIDC Sub-Division, DGVCL,
Plot No.U/4/2, opp: GIDC Police Station,
GIDC Ankleshwar, Dist. Bharuch

With a request to Re-connect the Electric supply of M/s. **DETOX INDIA PRIVATE LIMITED**, PLOT NO: 7921-22-23 GIDC ANKLESHWAR, Dist. Bharuch **FOR THREE MONTHS** from the date of issue of this order.

2. The Chief Officer

Ankleshwar Notified Area
Plot No.618/619,
GIDC Ankleshwar,
Dist: Bharuch.....

With a request to Re-connect the Water supply of M/s. **DETOX INDIA PRIVATE LIMITED**, PLOT NO: 7921-22-23, GIDC ANKLESHWAR Dist. Bharuch **FOR THREE MONTHS** from the date of issue of this order.

3. Regional Officer

Regional Office,
Gujarat pollution Control Board,
Ankleshwar.....

pls send fresh IR/AR with compliance of this direction in time limit.

**FOR AND ON BEHALF OF
GUJARAT POLLUTION CONTROL BOARD,**

Arun G. Patel
20/09/2023

**(Arun G. Patel)
ENVIRONMENT ENGINEER**

Outward No: 753679, 20/09/2023



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PARYAVARAN BHAVAN, SECTOR 10-A,
GANDHINAGAR - 382010,
(T) 079-23232152

BY R.P.A.D

STAY OVER DIRECTION UNDER SECTION 33-A OF THE WATER (PREVENTION AND CONTROL OF POLLUTION) ACT-1974.

Whereas you are having an industrial plant situated at **PLOT NO: 7921-22-23, GIDC ANKLESHWAR, DIST.BHARUCH, Gujarat.**

AND WHEREAS GPCB has issued closure direction under Section-33 A of the Water Act-1974 for the closure of your industrial plant vide letter No. GPCB/ANK/CCA-1360(10)/ID-32798/750656, dated 11/08/2023 for the reasons stated therein which was revoked on 20/09/2023 for 3 months.

AND WHEREAS you have submitted undertaking dated 24/08/2023 & 28/08/2023 ensuring that you have complied directions issued to you by the Board and also will comply CCA conditions.

AND WHEREAS you have submitted long term and short term action plan for corrective measures to prevent any contaminated wastewater discharge outside unit premises.

AND WHEREAS you have submitted the Bank Guarantee of Rs. 10,00,000/- of ICICI Bank, valid up to 17/08/2024.

AND WHEREAS authorized officer of the board had visited your industry on **09/01/2024** and observed that:

1. During visit internal area of the unit as well as nearby outside area of the unit is observed clean and dry. Unit has constructed plinth protection of wall to prevent seepages/leakage of contaminated water from the unit premises to outside of the unit premises. Waste water ponding/lodging is not observed within unit premises as well as nearby outside of the unit.
2. All the storm water drains provided within unit premises are found clean and dry. They have recollected contaminated water from the internal SWD and transferred to collection tank of ETP/MEE for further treatment and disposal.
3. During visit all the SWD within the unit premises as well as final collection pit of SWD provided near the final outlet of SWD is found clean & dry. During visit discharge of any kind of w/w is not observed from the outlet of SWD.
4. Provided manual control valve at the final outlet of SWD is found closed as well as the final collection pit of SWD provided near the final outlet of SWD is found clean & dry during visit. During visit internal area of the unit is observed clean and dry hence no contaminated w/w is observed in open area within unit premises. During visit discharge of any kind of w/w is not observed from the unit.

5. The trucks are found parked within the unit premises and according to contacted person they have started manually brush cleaning of the Haz. Waste trucks for left over materials in trucks. W/w ponding is not observed near GIDC storm water drain at upstream of C-pumping station as well as during visit discharge of contaminated w/w patches are also not observed.
6. During visit internal area of the unit as well as SWD of the unit is observed clean and dry & discharge of w/w from the main gate is not observed. During visit contaminated w/w is not going to GIDC SWD near C-pumping station from this unit. During visit SWD near C-pumping station is found bottom level and hence pumping of water from the SWD to NCT pipe line is not going on. Discharge of w/w from the SWD near C-Pumping station to natural drain leading to river Amravati is not observed.
7. During visit all over the unit premises is found clean and dry.
8. Unit has provided CCTV cameras at various locations of the unit premises.
9. Online pH meter, TOC analyzer and recollection pump is provided at SWD outlet sump, however during visit SWD outlet sump is found clean and dry and hence they have put pH sensor and TOC analyzer inlet line in a fresh water bucket and is found operation.
10. During visit, any type of Haz. Waste is not observed stored in open land as well as leach out is also not observed from the stored Haz. Waste in storage sheds.
11. Unit has submitted short term and long term time bound action plan on 29/08/2023 and 08/09/2023 for the corrective actions with reference to closer order. All the points of short term action plan are observed completed and 80% points of Long & short term action plan are completed and rest are planned to complete on time.

Under the circumstances, I, Arun G. Patel, Environment Engineer, Gujarat Pollution Control board is directed to revoke the closure direction issued vide letter No. GPCB/ANK/CCA-1360(10)/ID-32798/750656, dated 11/08/2023 to satisfy GPCB regarding the functioning (Compliance) of closure direction issued to your industrial plant with following condition.

- Unit shall comply CCA condition.
- Unit shall comply with time bound long term and short term action plan submitted on 01/03/2024 within stipulated timeline and submit progress report within 3 months to this board.

Also the concerned authorities are hereby directed to **RECONNECT** the electricity supply and water supply **FOR THREE MONTHS** from the date of the issue of this order.

This letter is issued with the approval of the competent authority.

FOR AND ON BEHALF OF
GUJARAT POLLUTION CONTROL BOARD,

Arun G. Patel
15.03.2024
(Arun G. Patel)
ENVIRONMENT ENGINEER



179 GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,
GANDHINAGAR - 382010,
(T) 079-23232152

No: GPCB/ANK/CCA-1360(11)/ID-32798/

Date: /03/2024

Issued to:

✓ M/s. DETOX INDIA PRIVATE LIMITED

PLOT NO: 7921-22-23,
GIDC ESTATE ANKLESHWAR,
DIST: BHARUCH, GUJARAT.

Copy to:

1. **The Dy. Engineer (O&M)**

Dakshin Gujarat Vij Company Ltd (DGVCL),
GIDC Sub-Division, DGVCL,
Plot No.U/4/2, opp: GIDC Police Station,
GIDC Ankleshwar, Dist. Bharuch

With a request to Re-connect the Electric supply of M/s. DETOX INDIA PRIVATE LIMITED, PLOT NO: 7921-22-23 GIDC ANKLESHWAR, Dist. Bharuch **FOR THREE MONTHS** from the date of issue of this order.

2. **The Chief Officer**

Ankleshwar Notified Area
Plot No.618/619,
GIDC Ankleshwar,
Dist: Bharuch.....

With a request to Re-connect the Water supply of M/s. DETOX INDIA PRIVATE LIMITED, PLOT NO: 7921-22-23, GIDC ANKLESHWAR Dist. Bharuch **FOR THREE MONTHS** from the date of issue of this order.

3. **Regional Officer**

Regional Office,
Gujarat pollution Control Board,
Ankleshwar.....

pls send fresh IR/AR with compliance of this direction in time limit.

FOR AND ON BEHALF OF
GUJARAT POLLUTION CONTROL BOARD,

Arun G. Patel
15.03.2024

(Arun G. Patel)
ENVIRONMENT ENGINEER



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,
GANDHINAGAR - 382010,
(T) 079-23232152

BY R.P.A.D.

CLOSURE DIRECTION UNDER SECTION 33-A OF THE WATER (PREVENTION AND CONTROL OF POLLUTION) ACT-1974 [HEREINAFTER REFERRED TO AS THE WATER ACT] AS AMENDED FROM TIME TO TIME

WHEREAS you are having an industrial plant at **Plot No: 7921-22-23, GIDC ESTATE ANKLESHWAR, DIST.BHARUCH.**

AND WHEREAS Gujarat Pollution Control Board has granted you consent under the provisions of water Act-1974 by its Consent Order No. H -126054 valid up to 29/03/2026 for operation of your common facility for treatment and disposal of waste water received through various industries (using spray dryer, MEE and ETPs) with various conditions mentioned therein.

AND WHEREAS this Board has issued Closure Direction under Section-33 A of the Water Act-1974 for the closure of your industrial plant vide letter No. GPCB/ANK/CCA-1360(10)/ID-32798/750656, dated 11/08/2023 for the reasons stated there in, which was revoked on dated: 20/09/2023 and 15/03/2024 for 3 months.

AND WHEREAS this Board has issued Notice of direction under Section-33 A of the Water Act-1974 on 30/12/2023 for various non-compliances observed during inspection on 21/11/2023.

AND WHEREAS CPCB officials have inspected your industry on 21/11/2023 and has issued Direction to this Board under section 18(1)(b) of Water Act-1974 and 18(1)(b) of Air Act-1981 regarding non-compliance status of your common facility on 04/04/2024.

AND WHEREAS based on above non-compliances observed by CPCB and Direction issued by CPCB on 04/04/2024, this Board has issued Directions your industry under section 33-A of Water Act and section 31-A of Air Act for compliance of various points within stipulated time limit on 30/04/2024.

AND WHEREAS during the inspection of your industrial plant on 19/05/2024 & 29/05/2024 it has been noticed that earlier observed non-compliances are still not complied with.

AND WHEREAS during the inspection of your industrial plant on 19/05/2024 & 29/05/2024 under section-23 of the Water Act by the authorized officer of the Board and following observations are made:

1. Unit was inspected on 19/05/2024 with reference to telephonic complaint regarding seepage occurring from boundary wall of this unit and during inspection minor seepages from back side boundary wall of the unit are observed.
2. During inspection it is observed that carpet washing-cleaning activity is done in open near this boundary wall where underground minor seepages are observed from outside. Patches of waste water are observed in this area. During inspection it is observed that due to such seepages the soil adjacent to the unit back side boundary wall outside unit premises may have also been contaminated. Written instructions were issued to properly check that no seepage from internal storm water drains shall occur and to collect and dispose such contaminated soil accumulated behind their unit premises and submit compliance.
3. However, Unit is again inspected on 29/05/2024 with reference to telephonic complaint regarding seepage occurring from boundary wall of the unit and seepages from back side boundary wall of the unit are observed and this waste water is observed accumulating in open area outside unit premises. During inspection approx. 50-100 liters of seepage waste water is observed accumulated near boundary wall of the unit, outside unit premises.
4. Analysis report of the sample collected from small ponding near the boundary wall of unit (outside premises) downstream side shows parameter pH: 7.02, SS: 218 mg/l, COD: 714 mg/l, NH3-N: 12.88 mg/l.
5. Unit has not taken any concrete action w.r.t earlier written instructions given on 19/05/2024.
6. During inspection as per details furnished stock of @ 3000 MT of hazardous waste is observed in hazardous waste storage area. It is observed that white smoke is emitting from heaps of hazardous waste stored in hazardous waste storage area and is spreading within unit premises.
7. Housekeeping in hazardous waste storage area and internal roads near the same is found poor due to hazardous waste vehicle movements.
8. During inspection of hazardous waste storage area, it is observed that the leachate collection pit of hazardous waste storage area is also completely filled.
9. Unit is not complying with CC&A conditions.

AND WHEREAS the non-compliance as narrated above, observed in your industry is contributing to the pollution problem in Ankleshwar area.

AND WHEREAS the inspecting officers had issued written remarks for the observed violation for the immediate compliances and also as a part of chance of hearing on the ground of natural justice before taking stringent actions. You had been agreed upon observations of the officers. Compliance report not received from you within time limit.



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,
GANDHINAGAR - 382010,
(T) 079-23232152

AND WHEREAS Regional Office has issued a letter to prevent any type of discharge into GIDC storm water drain outside unit premises dated: 29/09/2023.

AND WHEREAS the non-compliance found during the visit seems severe and has potential to damage environment adversely.

AND WHEREAS in line of Hon'ble NGT Orders in the matter of OA no. 593 of 2017 and others, Central Pollution Control Board has framed methodology for levying of Environment Damage Compensation (EDC). Your case is liable for levying EDC under the criteria (a) of the said methodology i.e Discharges in violation of consent conditions, mainly prescribed standards / consent limits. Environment Damage Compensation shall be assessed as per formula $EDC = PI \times N \times R \times S \times LF$. wherein PI= pollution index = 80 for red category industry, N= Number of days of violation took place i.e. Starting date of inspection based on which direction issued or the due date of directions & Ending to the date of inspection of compliance verification or date of power disconnection whichever is earlier, R is Rupees factor as 250, S is scale of industry- 1.5 for Large scale, Lf is location factor 1 for your case. Final assessment of EDC shall be maximum of (i) formula based on N, (ii) amount of applicable BG as per the BG scheme and (iii) Rs. 5000 x Number of days of violation took place.

UNDER THE CIRCUMSTANCES, as directed, I M.R. Macwana, Sr. Environment Engineer, Gujarat Pollution Control Board **re-implement** the direction under Section 33(A) of the Water Act - 1974 as under:

1. To prohibit the manufacturing activity on **immediately** at Plot No: 7921-22-23, GIDC ESTATE ANKLESHWAR, DIST.BHARUCH.
2. To stop operation of D.G. set and CPP (if any) with immediate effect.
3. To close the operation of your industrial plant on the above mentioned site with immediate effect.
4. To direct the concerned authority to stop supply of electricity and water with immediate effect.
5. This order will be effective with **immediate effect**.
6. To Submit Bank Guarantee of Rs. 25,00,000/- of scheduled bank claimable within Gujarat State for compliance assurance at the time of revocation.
7. To deposit interim Environment Damage Compensation amount as and when decided by Board through online XGN portal at the time of revocation. Separate communication shall be done in this regard.

IF the above direction is not complied, you are liable for prosecution under Section 41(2) of the Water (Prevention and Control of Pollution) Act-1974 which provides punishment with imprisonment for a term not less than one year and six months and may extend to six years and with fine.

If you are aggrieved by the aforesaid direction, you may file appeal under section 33-B of the Water (Prevention and Control of Pollution) Act, 1974 before National Green Tribunal within thirty days from the date of this order.

This letter is issued with the approval of the competent authority.

For and on behalf of
Gujarat Pollution Control Board



(M.R. Macwana)
Sr. ENVIRONMENT ENGINEER

Note: If it is necessary to complete the safety related work or to close down industrial activity safely in order to avoid any further pollution or safety hazard (accident), unit shall have to take proper preventive measures by bringing work in process material to stable condition and then stop plant within maximum 48 hours. Officers of DGVCL are requested to allow time for shut down process accordingly.

NO: GPCB/ANK/CCA-1360(10)/ID-32798/

Dated: /06/2024

Issued to:

✓ M/s. DETOX INDIA PRIVATE LIMITED

PLOT NO: 7921-22-23,

GIDC ESTATE ANKLESHWAR,

DIST: BHARUCH, GUJARAT.

COPY TO:

1. The Dy. Engineer (O&M)

Dakshin Gujarat Vij Company Ltd (DGVCL),

GIDC Sub-Division, DGVCL,

Plot No. U/4/2, opp: GIDC Police Station,

GIDC Ankleshwar, Dist. Bharuch.....

I am directed to request you to disconnect supply of **ELECTRICITY** (except single phase) with **Immediate effect** from the date of issue of this order to the industrial plant of M/s. DETOX INDIA PRIVATE LIMITED, PLOT NO: 7921-22-23, GIDC ESTATE ANKLESHWAR, DIST. BHARUCH & intimate to us accordingly.

Outward No. 24/10/2024



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,
GANDHINAGAR - 382010,
(T) 079-23232152

2. The Chief Officer

Ankleshwar Notified Area
Plot No.618/619,
GIDC Ankleshwar,
Dist: Bharuch

I am directed to request you to disconnect supply of **WATER** with **Immediate effect** from the date of issue of this order to the industrial plant of **M/s. DETOX INDIA PRIVATE LIMITED**, PLOT NO: 7921-22-23, GIDC ESTATE ANKLESHWAR, DIST.BHARUCH & intimate to us accordingly.

3. Regional Officer

Gujarat pollution Control Board,
Regional Office,
Ankleshwar..... to follow up for compliance of this direction & send IR/AR.

For and on behalf of
Gujarat Pollution Control Board

(M.R. Macwana)

Sr. ENVIRONMENT ENGINEER

Outward No:812751, 01/06/2024



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,
GANDHINAGAR - 382010,
(T) 079-23232152

STAY OVER DIRECTION UNDER SECTION 33-A OF THE WATER (PREVENTION AND CONTROL OF POLLUTION) ACT-1974. **BY R.P.A.D**

Whereas you are having an industrial plant situated at **PLOT NO: 7921-22-23, GIDC ANKLESHWAR, DIST.BHARUCH, Gujarat.**

AND WHEREAS GPCB has issued closure direction under Section-33 A of the Water Act-1974 for the closure of your industrial plant vide letter No. GPCB/ANK/CCA-1360(10)/ID-32798/750656, dated 11/08/2023 for the reasons stated therein which was revoked on 20/09/2023 and 15/03/2024 for 3 months.

AND WHEREAS based on above non-compliances observed by CPCB and Direction issued by CPCB on 04/04/2024, this Board has issued Directions your industry under section 33-A of Water Act and section 31-A of Air Act for compliance of various points within stipulated time limit on 30/04/2024.

AND WHEREAS GPCB has re-implement closure direction under Section-33 A of the Water Act-1974 for the closure of your industrial plant vide letter No. GPCB/ANK/CCA-1360(10)/ID-32798/812751, dated 01/06/2024 for the reasons stated therein.

AND WHEREAS you have submitted undertaking dated 24/08/2023, 28/08/2023, 18/06/2024 and 24/06/2024 ensuring that you have complied directions issued to you by the Board and also will comply CCA conditions.

AND WHEREAS you have submitted long term and short term action plan and its progress on 14/06/2024 for corrective measures to prevent any contaminated wastewater discharge outside unit premises and you have appointed SVNIT as expert to assess structural stability of underground tanks, for leakage/ seepage issue, ground water survey etc.

AND WHEREAS you have submitted the Bank Guarantee of Rs. 25,00,000/- of ICICI Bank, valid up to 09/06/2025.

AND WHEREAS, you have paid Rs. 20,00,000/- (Rs. Twenty lacs only) to the Board as an Interim Environmental Damage Compensation (EDC).

AND WHEREAS authorized officer of the board had visited your industry on **19/06/2024** and observed that:

1. During inspection no live seepage is observed at back side as well as front side boundary wall area in excavated part. Unit has done filling of soil near boundary wall. Unit has done cementing work in boundary wall at back side excavated portion.

2. Unit has excavated approx. 60m length boundary wall area with depth of @ 5 ft behind the unit premises. Unit has done RCC work near boundary side near storm water drain outlet point (inside premises) in plantation space which is under progress some portion is done and also done RCC work in front side (internal side boundary wall portion).
3. Unit has done water proofing work & bitumen color coating in internal storm water drain. Seepage is not observed.
4. No any carpet washing activity observed near boundary wall area and in this area is found clean and dry. No live seepage observed back side the premises. Unit has send total @ 1002.99 MT of excavated contaminated soil to common TSDF from front as well as back side boundary wall.
5. During visit storm water drain outlet point is found closed. Unit has provided intermediate fix pump and pipeline system for re-collection of contaminated water from storm water drain to MEE/ SD feed tank or in Raw effluent collection tank.
6. Unit has excavated @ 2.5 to 3 ft depth at front side boundary wall almost all length except main gate side parking space which is RCC covered (@ 25 - 30m) and total 60m length boundary wall area with depth of @ 5 ft behind the unit premises.
7. Unit has appointed structural & Environmental expert from SVNIT Surat for leakage/ seepage issue, GW survey etc. work. Preliminary report of SVNIT is submitted with revocation application.
8. Unit has emptied permanent hazardous waste storage area and also removed temporary hazardous waste storage area and done RCC work in this space. Presently stock of haz. Waste (solid) within premises is nil. As details furnished, unit has disposed total 7378.40 MT of solid haz. Waste during period of 1st may to 31st may 2024 (MEE salt/ ETP sludge/ SD salt) to SEPL, Ecocare & Shesh Enviro Infra pvt ltd.
9. Housekeeping in hazardous waste storage area and internal road is found improved. Leachate collection pit in hazardous waste storage area is found empty.
10. During inspection, no wastewater discharge found from this unit. No any wastewater ponding found near main gate outside the premises. Unit has done RCC work in internal side boundary wall portion near main gate. During inspection no live seepage is observed at front side boundary wall area in excavated part.
11. Unit has provided fix system for re-collection of contaminated water from storm water drain outlet point. Unit has provided intermediate fix pump and pipeline system for re-collection of contaminated water from storm water drain to MEE/ SD feed tank or in Raw effluent collection tank.
12. There is no contaminated water puddle/ patches found observed outside the premises near main gate due to haz. Waste vehicle movement and no vehicle is found during visit in this area.
13. During visit, unit is found not in operation and power supply was disconnected on 04/06/2024 by DGVCL. No CCTV camera found in operation.



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PARYAVARAN BHAVAN, SECTOR 10-A,
GANDHINAGAR - 382010,
(T) 079-23232152

Under the circumstances, I, Arun G. Patel, Environment Engineer, Gujarat Pollution Control board is directed to revoke the closure direction issued **dated 11/08/2023 and 01/06/2024** to satisfy GPCB regarding the functioning (Compliance) of closure direction issued to your industrial plant with following conditions:

- Unit shall comply CCA condition and Unit shall maintain ZLD.
- Unit shall comply with time bound long term and short action plan submitted on 29/08/2023 and 09/08/2023 within 3 months.
- Unit shall comply with Notarized undertaking dated: 18/06/2024 and 24/06/2024.
- Unit shall install OCEMS for parameter pH and TOC at final storm water drain discharge point within 3 months and connect with GPCB server.
- Unit shall install PTZ camera and flow meter on ETP outlet line (RO permeate line) which is reused/ sell to members units within 3 months and inform Board.
- Unit shall install online continuous effluent monitoring system (OCEMS) at final outlet of ETP within 3 months and inform Board.
- Unit shall take all precautionary measures and in no case any seepage shall occur from unit causing contamination in GIDC STORM WATER DRAIN or outside unit premises.
- Unit shall empty out all underground tanks as per suggestion of SVNIT experts and submit compliance of Direction dated: 30/04/2024.
- Unit shall operate on 50% capacity till underground tanks are assessed by SVNIT experts.
- Overall compliance monitoring shall be done by SVNIT during this trial revocation period for above conditions.

Also the concerned authorities are hereby directed to **RECONNECT** the electricity supply and water supply **FOR THREE MONTHS** from the date of the issue of this order.

This letter is issued with the approval of the competent authority.

FOR AND ON BEHALF OF
GUJARAT POLLUTION CONTROL BOARD,

Arun G. Patel
26.06.2024
(Arun G. Patel)
ENVIRONMENT ENGINEER

No: GPCB/ANK/CCA-1360(12)/ID-32798/

Date: /06/2024

Issued to:

✓ M/s. DETOX INDIA PRIVATE LIMITED
PLOT NO: 7921-22-23,
GIDC ESTATE ANKLESHWAR,
DIST: BHARUCH, GUJARAT.

Copy to:

1. The Dy. Engineer (O&M)

Dakshin Gujarat Vij Company Ltd (DGVCL),
GIDC Sub-Division, DGVCL,
Plot No.U/4/2, opp: GIDC Police Station,
GIDC Ankleshwar, Dist. Bharuch

With a request to Re-connect the Electric supply of M/s. **DETOX INDIA PRIVATE LIMITED**, PLOT NO: 7921-22-23 GIDC ANKLESHWAR, Dist. Bharuch **FOR THREE MONTHS** from the date of issue of this order.

2. The Chief Officer

Ankleshwar Notified Area
Plot No.618/619,
GIDC Ankleshwar,
Dist: Bharuch.....

With a request to Re-connect the Water supply of M/s. **DETOX INDIA PRIVATE LIMITED**, PLOT NO: 7921-22-23, GIDC ANKLESHWAR Dist. Bharuch **FOR THREE MONTHS** from the date of issue of this order.

3. Regional Officer

Regional Office,
Gujarat pollution Control Board,
Ankleshwar.....

pls send fresh IR/AR with compliance of this directions in time limit.

**FOR AND ON BEHALF OF
GUJARAT POLLUTION CONTROL BOARD,**

Arun G. Patel
26.06.2024
(Arun G. Patel)
ENVIRONMENT ENGINEER

Outward No:814573, 26/06/2024



Gujarat Pollution Control Board

PCB Id: 32798

(Inspection Report) - Air, Water, Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

1 Industry Details DETOX INDIA PRIVATE LIMITED

Outward No: 44083-04/12/2024

Email :
zldank.detox@veolia.com

PLOT NO:7921-22-23,
GIDC Ankleshwar, ,
Ankleshwar - 393002

Telephone :
9714712866

DIST : Ankleshwar, TAL : Ankleshwar, SIDC : Ankleshwar

Inspection Id : 828567 (Routine Visit)

Ro Name : Ankleshwar

2 Type / Scale / Sector / Status : RED / LARGE / Common treatment and disposal facilities(CETP, TSDF, Ewaste recycling, CBMWTF, effluent conveyance project, incinerator, solvent/acid recovery plant, MSW sanitary landfill site) / In Operation

3 Inspection Dt & Time : 03/12/2024 14:30 / Air , Water , Hazd Person Contacted : Mr. Dharmendra Chothani, GM

4 Env Audit Detail : Sch : 1 , N. G. Patel Polytechnic- Civil Engineering , Year : 2017 , On Dt :

Commissioned Dt : 01/10/2015

Production Start Dt : 31/03/2012

Applicability of CRZ Rules : No

5 Water Consumption in Kilo Lts Per Day Ind : 3330.000 Dom : 20.000 Borewells: 0

6 Waste Water generation / Discharge (klpd) : Ind : 105.000 Dom : 20.000 Tubewells: 0

7 Consumer No.(Electric Meter): Source of Water Supply: Recycled

8 Disposal Mode of Industrial / Domestic : Zero Discharge / Soak Pit

9 Discharge Pt / Final Receiving Body (Ultimate): ZERO DISCHARGE UNIT. IN CASE OF EMERGENCY TO FETP. / No generation of industrial wastewater

10 Status of water consent Under the Water Act,1974: H-126054-29/03/2026 Last Inward:264025-15/11/2022[GRT]

11 Effluent Treatment plant (ETP) : Units, if provided and status :

ETP Details : CMBR-Course Membrat Bio Reactor,P-Collection Cum Equalization,P-Flash Mixer,P-Floculator,P-Lamella Settler,P-Nuetralization,P-Pri Settling Tank,S-Aeration Tank,S-Sludge Dry Beds,S-Sludge Holding Tank,T-Carbon Filter,T-Sand Filter

12 Whether Industry is a member of CETP ? No

13 Boilers=3 , DG Sets=2 , Flue Gas =5, Process =4 , ETP Cap = 5891 , Capacity of All = NA

APCM Details : Bag Filter,E.S.P,Multi Cyclone ,Scrubber,Water Scrubber

Fuel Used : Coal,Diesel

Stack Attached to : *** Not Applicable,.... Any Other,Boiler,D.G. Sets,Hot Air Generator

14 TSDF Name : Safe Enviro Private Limited

15 Lab Charges Pending : Rs. 8135.00 Water Cess Charges Pending : NIL

16 Last Env. Form V : 2023-2024 Water Cess Return : 2017-2018 HW Monthly Return : 2024-99

17 Last 3 Legal Action :

Insp Dt	Act	Leg Dt	For	Insp ID	IR-Leg	Type	Out No
02/08/2024	SCN	21/10/2024	---	813535	SCN	ROU	825186
04/09/2024	SCN	08/10/2024	---	817279	SCN	COM	823770
10/09/2024	SCN	08/10/2024	---	818532	SCN	COM	823769

Monthly Patrak Data : Last Return : 202410 HAZD Waste Disposal : 4807.000 (288 Trucks)

Electricity Units Consumed in month	Water Consumed in month	Effluent Discharged in month
Production - 1487266, ETP - 457200, APCM - 76503	Meter Reading - 0, Kilo Litre - 25823	Meter Reading - 0, Kilo Litre - 0

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(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

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One Time Updatations

o	-	Air - Water - Hazd ACTs Applicability ?	Air, Water, Haz	
e	-	Electric Company Name (Power Supply)	DGVCL	
p	-	On East Direction of the location of the Company	Jitali village	
p	-	On North Direction of the location of the Company	GIDC-Ankleshwar	
p	-	On South Direction of the location of the Company	BEIL-Ankleshwar	
p	-	On West Direction of the location of the Company	GIDC-Ankleshwar	
o	-	Production since (Date) or Proposed	31/03/2012	
g	-	Nos of Stacks (Flue Gas & Process)	0, 0	
h	-	Regd with T.S.D.F	SEL-Safe Enviro Private Limited	
k	-	Recycler Registration Valid ??	Yes	
j	-	Name & Address of MAIN Re-Cycler	---	
i	-	Recyclable Hazd Waste Disposal to	O/s State	
l	-	CETP Name	---NOT a CETP Member	
f	-	Display Board Provided at the Entrance ?	Yes	
n	-	Nos of Flow-Meters - W.C / W.W.G / ETP =	0, 0, 0	
m	-	W.W.G Treatment thru Pri / Sec / Tertiary / N.A :	Primary	
d	-	Is Industry ZERO DISCHARGE Catg (If Yes, HOW ?)	Yes	

General Observation

a	-	Is the Industry in Operation ??	No.	
a	-	R.O File No	ID:32798	
b	-	Industry Operating without CCA	No.	
c	-	Has Production exceeded (last 3 MTHs) than CCA-Qty	No.	
d	-	Any products-NOT in CCA, manufactured-Last 3 MTHs	No.	
e	-	Foul Odour/Fugitive Emission/Bye Pass in Premises ??	No.	
f	-	Industry Name CHANGED in recent times ??	No.	
g	-	Has Regn with CETP or TSDF expired ??	No.	
h	-	Seperate Energy Meter for A.P.C.M ?	No.	
h	-	Provision of any STAND-BY Pump ??	No.	

Remarks :

Note: EIA 2006 / SEIAA / E.C / MOEF Applicable : Yes

Site Observations during Inspection , PCB-ID: (32798)

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Inspection Crux:

Water Observation:

Unit is inspected with specific reference of incident of blast occurred in the unit premises. The IR in prescribed format with other details is uploaded as pdf. [697]-04/12/2024

Air Observation:

Unit is inspected with specific reference of incident of blast occurred in the unit premises. The IR in prescribed format with other details is uploaded as pdf. [697]-04/12/2024

Hazard Observation:

Unit is inspected with specific reference of incident of blast occurred in the unit premises. The IR in prescribed format with other details is uploaded as pdf. [697]-04/12/2024

General Observation:

Unit is inspected with specific reference of incident of blast occurred in the unit premises. The IR in prescribed format with other details is uploaded as pdf. [697]-04/12/2024

~ RO Comments/Reply : Strict action may be taken. -04/12/2024

I recommend : g. Recommend Strict Action

Point to point reason of recommendation for this action

This unit is inspected with reference to incident of blast occurred in the unit. During the inspection, all the operations of the unit are observed stopped due to the incident occurring considering safety reasons. As per spot information received, four workers were doing welding work on top of Spray dryer feed effluent storage tank No -1 capacity - 75 KL, MOC - MS above ground, located just near to Spray dryer control room and while they were doing welding work for railing installation, due to some reasons, blast occurred in the tank, due to which the top structure of tank is blast off and fell on floor nearby and due to this the workers doing welding work on tank have died. At the time of incident, both the spray dryers were in operation and the effluent reception in to the Spray dryer feed effluent storage tank No -1 and discharge of effluent from the same tank into Spray dryer is going on. During the inspection, it is observed that unit has not provided facilities like breather valve & condensers on Spray dryer feed tank as per GPCB guidelines for Guideline for Concentrated Industrial Effluent management through spray dryer.

W.C Notings:

Specific Instructions given to Industry at the time of visit , for Pt to Pt Compliance



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7. ઉપરોક્ત મુજબની ઘટનામાં DISH દ્વારા લેવામાં આવેલ પગલા અને DISH report, form-11, form-21, વિગેરે વિગતો રજૂ કરવી.
5. ઉપરોક્ત મુજબની ઘટનાના લીધેલ ઉદ્ભવેલ waste water, solid waste & other waste/scrap ની વિગતો રજૂ કરવી તેમજ તેનો નિયમોનુસાર નિકાલ કરી વિગતો રજૂ કરવી.
3. ઉપરોક્ત મુજબ મૃત્યુ પામેલ કામદારોની વિગતો PM રીપોર્ટ સહીત રજૂ કરવી.
6. એકમની વિગતો જેવી કે PLI policy, DISH approval with map, Schedule-7 details, PESO approval, onsite emergency plan, fire & safety approvals/provisions વિગેરે વિગતો આધારસહ રજૂ કરવી.
4. મુલાકાત સમયે સદર ટેન્કમાં આશરે અડધી માત્રામાં (50%) effluent થી ભરેલ જોવા મળેલ જેનો એક નમુનો પૃથ્થકરણ અર્થે લીધેલ છે તથા સદર effluent નો નિયમોનુસાર નિકાલ કરી જાણ કરવી.
2. મુલાકાત સમયે મળેલ માહિતી અનુસાર આજરોજ આપના એકમમાં Spray Dryer control roomની બાજુમાં આવેલ SD feed effluent tank (75 KL, 1 no) માં ટેંકની ઉપરની તરફ વેલ્ડીંગનું કામ થતું હતું, જે સમયે કોઈક કારણોસર સદર ટેન્કમાં બ્લાસ્ટ થયેલ અને તેનો ઉપરનો ભાગ તૂટીને બાજુમાં પડે. મુલાકાત સમયે મળેલ માહિતી અનુસાર સદર ટેંક પર કાર્ય કરતા ચાર કામદારોનું મૃત્યુ થયેલ છે. આમ, ઉપરોક્ત મુજબની ઘટનાનો ખુલાસો કરવો, આ ઘટના કયા કારણોસર બની તેનો root cause analysis તેમજ આવી ઘટના બીજી વાર ન થાય તેનો action plan આધારસહ રજૂ કરવો.
1. આજરોજ આપના એકમની મુલાકાત એકમમાં થયેલ અકસ્માતના સન્દર્ભમાં લેવામાં આવેલ.
10. આપના દ્વારા SD feed storage tanks માં GPCB guidelines for common Spray dryer મુજબ breather valve & condensers ની સુવિધા કરેલ જોવા મળેલ નથી તેમજ SD feed effluent માટે guideline મુજબ stripping facility separate નથી અને SD feed effluentનું stripping કરવામાં આવતું નથી જે બાબતે ખુલાસો કરવો તથા guidelines મુજબ જરૂરી તમામ facility લગાવી આધારસહ જાણ કરવી તથા ઉપરોક્ત બાબતનો ખુલાસો કરવો.
8. મુલાકાત સમયે છેલ્લા ત્રણ માસના effluent received, treated, reused, RO permeate reuse/dispatch, effluent rejected, effluent received for SD & MEE, chemical consumption, haz. waste stock, disposal વિગેરે માહિતી રજૂ કરેલ ન હોય જે આધારસહ રજૂ કરવી with manifest details.
9. મુલાકાત સમયે SD feed tank no-2 નું top ઉપરની corroded & damaged ધ્યાને આવેલ જે બાબતે જરૂરી સુધારાત્મક પગલા લેવા અને આધારસહ માહિતી રજૂ કરવી.

Compliance Observed in this Inspections.



Gujarat Pollution Control Board

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(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

Instructions in Previous Visits and Reply	Insp Det	Instruction Status
1. મુલાકાત દરમ્યાન છેલ્લા બે મહિનાની વિગતો જેવી કે received effluent its treatment /disposal/reuse, fuel consumption, Haz. Waste generation/disposal/stock વગેરે રજુ કરેલ નથી જે આધારસહ રજુ કરવી.	827998(29/11/24)	---
૧. મુલાકાત સમયે આપના hazardous waste storage area માં @ 4000 MT as informed SD - MEE salt, sludge વગેરે સંગ્રહિત જોવા મળેલ જેનો નિયમોનુસાર નિકાલ કરી આધારસહ જાણ કરવી.; Dear Sir/ma am, We have uploaded a NOE reply in Extra documents tag (25/10/2024)	822800(10/10/24)	Partial Compliance
૨. Boiler સાથે scrubber installation ની કામગીરી ઝડપથી પૂર્ણ કરી આધારસહ જાણ કરવી.; Dear Sir/ma am, We have uploaded a NOE reply in Extra documents tag. (25/10/2024)	822800(10/10/24)	Still Pending
૩. SVNIT નાં interim report for compliance monitoring reports dated 28.08.2024 & 27.09.2024 નાં observations નું પાલન કરી compliance આપવું તથા final site visit થયેથી તેનો compliance monitoring report આધારસહ રજુ કરવો.; Dear Sir/ma am, We have uploaded a NOE reply in Extra documents tag. (25/10/2024)	822800(10/10/24)	Fully Complied
૪. મુલાકાત સમયે છેલ્લા ૩ મહિનાના waste water receipt, treatment-reuse-disposal, w/w sent to member unit, hazardous waste category wise stock-gen-disposal, fuel consumption, વગેરે દસ્તાવેજો વિગતો રજુ કરેલ ન હોય આધારસહ રજુ કરવી.; Dear Sir/ma am, We have uploaded a NOE reply in Extra documents tag. (25/10/2024)	822800(10/10/24)	Partial Compliance
૫. Revocation order ની તમામ શરતો તથા અગાઉ રજુ કરેલ તમામ undertakings નું ચુસ્તપણે પાલન કરવું.; Dear Sir/ma am, We have uploaded a NOE reply in Extra documents tag. (25/10/2024)	822800(10/10/24)	Partial Compliance
૬. વર્ષાઋતુને ધ્યાને લઈ એકમમાથી કોઈ પ્રકારનું contaminated પાણી એકમની બહાર ન જાય તેની પુરતી તકેદારી રાખવી.; Dear Sir/ma am, We have uploaded a NOE reply in Extra documents tag. (25/10/2024)	822800(10/10/24)	Compliance NOT Required
આજરોજ આપના એકમ ની મુલાકાત સમયે spray dryer ચાલુ હાલત માં જોવા મળેલ. Spray dryer ની stack માથી નીકળતા fumes આપના unit ના down stream મા નીચે બેસતા જોવા મળેલ, જેને લીધે નજીક મા આવેલ દહાલ ગામ મા air pollution ની ફરીયાદ આવેલ છે. આવી ઘટના ફરીથી ન થાય તે માટે જરૂરી SOP બનાવી અને તેની જાણ અત્રે ની કચેરી ને કરવી.; Dear Sir/ma am, We have uploaded a NOE reply in Extra documents tag. (26/09/2024)	818532(10/09/24)	Partial Compliance
૨ દિવસ અને રાત્રી દરમ્યાન spray dryer ચલાવતા officer ને આવી પરીસ્થિતી મા શુ કરવુ તેના થી અવગત કરાવવુ .; Dear Sir/ma am, We have uploaded a NOE reply in Extra documents tag. (26/09/2024)	818532(10/09/24)	Fully Complied



Gujarat Pollution Control Board

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(Inspection Report) - Air, Water, Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

Annexure Details - Air, Stack, Hazardous Waste & Samples PCB-ID: (32798)

A Sample Details

Sr	Act	Ph/Temp/Air Sampled	Time	Type	Sampling Point	Col-Cond
1	W-17	@ 8-9 on ph strip / 30	1500-1500	REP	sd feed tank no-1 (75 kl) ~	Dark Brown

B Process Stacks

Sr	Stack attached to	Mts	Remark	Details of APCM	Probable Pollutants.
1	... Any Other	14	unloading	SCR	AMM-175,
2	... Any Other	14	mee vent	SCR	AMM-175,
3	... Any Other	10	3nos. mee vent	SCR	AMM-175,
4	... Any Other	14	voc/ ammonia stripper	SCR	AMM-175,

C Flue gases Stacks

Sr	Stack attached to	Mts	Remark	SMF	APCM	Fuel	Consp-Unit	Insp Remk
1	Boiler	55	120 TPH (2 x 60 TPH) Common Facility Boiler	YES	ESP,WSC	Coal	650 T/Day	
2	*** Not Applicable	0	Not Applicable	NO	N.A	Not Used/N.A	0	
3	Hot Air Generator	50	2no attached to spray dryer (7.5 MKCal/h)	YES	FIL,MUL,SCR	Coal	50 T/DAY	
4	Boiler	50	Boiler-01 Nos -18.5 TPH EAC	YES	ESP,WSC	Coal	60 T/DAY	
5	D.G. Sets	11	2 X 1000 KVA (STANDBY)	YES	N.A	Diesel	41.66 LIT/Hour	

D Details about Hazardous Waste Management :

Sr	Source of Hazardous Waste	Catg	Qty/Year	HW Disposal Management
1	Empty barrels/containers/liners contaminated with hazardous chemicals /wastes	I -33.1	54.600-M.T	COL,DCO,CYC,STO,TRA
2	Chemical sludge from waste water treatment	I -35.3	80850.000-M.T	COL,DSS,STO,TRA
3	Spent Solvents	I -20.2	182500.000-M.T	COL,DSI,CYC,STO
4	Chemical sludge from waste water treatment	I -35.3	7000.000-M.T	COL,DSS,STO,TRA
5	Concentration or evaporation residues	I -37.3	301.000-M.T	COL,DSS,TRA
6	Used or Spent Oil	I -5.1	1.201-M.T	COL,CYC,REU,STO
7	Chemical sludge from waste water treatment	I -35.3	7350.000-M.T	COL,DSS,STO,TRA
8	Chemical sludge from waste water treatment	I -35.3	22750.000-M.T	COL,DSS,STO,TRA
9	Spent Carbon or filter medium	I -36.2	48.300-M.T	COL,DSI,CYC,STO,TRA
10	Chemical Waste (Solid)	Z -Z33	0.000-M.T	DST

E Products :

Sr	Product Name	NOC Qty	CCA Qty	Applied Qty	Inspection Remark
1	ammonia/ voc stripper	54000.000	80250.000 - KLT	54000.000	CCA RENEWAL APPLICATION: 1800 KL/DAY
2	Ammonium Chloride	0.000	300.000 - M.T	0.000	Proposed CETP
3	Copper Carbonate or Copper Sulfate or Copper Hydroxide	0.000	75.000 - M.T	0.000	Proposed CETP
4	copper sulphate recovery plant	0.000	9000.000 - KLT	0.000	NA
5	Magnesium Carbonate	0.000	240.000 - M.T	0.000	Proposed CETP
6	mee / mvr with atfd & centrifuge	54000.000	80250.000 - KLT	54000.000	CCA Renewal : MEE 250*3, 350 * 3: 1800 KL/Day
7	power generation	4.800	4.800 - MWH	4.800	CCA Renewal: Power generation 4.8 MW X 1
8	recovered ammonium sulphate	0.000	0.000 - M.T	0.000	NA
9	recovery of ammonium sulphate	0.000	0.000 - M.T	0.000	NA
10	spray dryer	15000.000	30000.000 - KLT	15000.000	CCA Renewal: Spray Dryer 250 KL/DAY X 2 NOS
11	steam from 2 x 60 tph boiler	2880.000	5760.000 - M.T	2880.000	CCA Renewal : Boiler 2 x 60 TPH

F Raw material :

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(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

Sr	Raw Material Name	Capacity - Unit / Month
1	alum	0.000 - M.T
2	carbon	0.000 - M.T
3	coal	0.000 - M.T
4	Fresh caustic	0.000 - M.T
5	Hydrated Limi	0.000 - M.T
6	lime	0.000 - M.T
7	Magnesium Chloride	0.000 - M.T
8	sodium hydroxide	0.000 - M.T
9	spent / fresh caustic	0.000 - M.T
10	spent /fresh sulphuric aci	0.000 - MT3
11	sulphuric acid	0.000 - M.T
12	wastewater	0.000 - KLT

G Water Consumption & Generation Break up

Sr	Water Code (Qty in klpd - Kilo Ltr per Day)	WC : 3350.000	WWG : 125.000	Water Source	Remark
1	Agriculture	30.000	0.000	SIDC	
2	Boiler Feed	2717.000	75.000	SIDC	Water Consumption : Boiler (18.5 TPH) - 45 KLD & 120 TPH Common facility Boiler - 2672 KLD
3	Cooling Water	500.000	0.000	SIDC	176 KLD waste water generated from Cooling which is recirculated along with Boiler Blow down
4	Domestic Purpose	20.000	20.000	SIDC	
5	Others	73.000	20.000	Recycled	Water consumption - Scrubbing : 20 KLD, Lime preparation : 53 KLD
6	Wash Water	10.000	10.000	Recycled	

H Solid Waste

Inspection Team : R.B. Makwana, SO - Acharya Ravikumar j, AEE

I hereby affirm, that all the PDF, Data mentioned above, fees paid has been checked & certified.



Signature By (R.B. Makwana, SO)

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Accident Report

Name and address of Industry :	M/s Detox India Pvt Ltd, Plot No - 7921-22-23, GIDC - Ankleshwar, Dist. - Bharuch. (PCB ID - 32798).
Subject :	Incident of Blast occurred in the unit on 03/12/2024 @ 12:45 Hrs.
Product:	Common facility for Industrial wastewater treatment having facilities like MEE, Spray dryer, MVR, ETP, RO, Captive power plant, Integrated common boiler facility etc.
GPCB Permission status	Unit is having CCA No - AWH - 113467, which is valid up to - 29/03/2026.
Date and time of incident	@ 12:45 hrs - 03/12/2024.
Date and time of inspection :	@ 14:30 hrs - 03/12/2024.
Reason for incident	Exact Reason of Blast accident is yet not identified and unit is instructed to submit the root cause analysis report for the same.
Causality	As per spot information, four workers are dead due to the blast incident. The final details regarding casualty/injury shall be considered based on DISH report.
Environmental issue	<p>As per spot information received, four workers were doing welding work on top of Spray dryer feed effluent storage tank No -1 (capacity - 75 KL, MOC - MS above ground.) located just near to Spray dryer control room and while they were doing welding work (for railing installation work), due to some reasons, blast occurred in the tank, due to which the top structure of tank is blast off and fell on floor near by and due to this the workers doing welding work on tank have died. The glass of windows in nearby spray dryer control room are also broken due to the blast in the tank.</p> <p>As per spot information, at the time of incident, both the spray dryers were in operation and the effluent reception in to the Spray dryer feed effluent storage tank No -1 and discharge of effluent from the same tank into Spray dryer is going on.</p> <p>During the inspection, the above mentioned storage is observed half filled (i.e. - @ 37.5 KL stock) with effluent for SD feed. One sample of the same effluent is collected for analysis purpose.</p> <p>During the inspection, plant operations are stopped considering the incident.</p>

Pollution level monitoring	No any abnormal smell is felt near to the incident location and ambient air quality near to the incident site is observed normal. However, one sample of wastewater filled in the tank, in which incident has occurred is collected and sent for finger print analysis.
Results	Analysis Report awaited.
Warning	Not required.
Reason for evacuation	Evacuation from premises and nearby units is done for safety reasons.
Chemical involved	Effluent received from member industries having dark brown color and one sample is also collected for analysis purpose.
Status	During inspection, the top area of the SD feed storage tank No - 1 is observed blast off and fall on ground nearby. Presently surrounding area near to the tank is cordoned. During the inspection situation is under control. Written remarks in 3 - day notice is given to unit.
Observations :	<p>This unit is inspected with reference to incident of blast occurred in the unit. This unit is engaged in Common facility for Industrial wastewater treatment having facilities like MEE, Spray dryer, MVR, ETP, RO, Captive power plant, Integrated common boiler facility etc. and it is having CCA valid up to 29/03/2026.</p> <p>During the inspection, all the operations of the unit are observed stopped due the incident occurred considering the safety reasons. During the inspection, it is observed that Just near to the incident tank, unit has provided another Spray dryer feed effluent storage tank No -2 (capacity - 75 KL, MOC - MS above ground.) and during the inspection, @ 26 KL of effluent is observed stored in to this tank. The top of the Spray dryer feed effluent storage tank No -2 is also observed corroded and broken from top, hence unit is instructed to take necessary corrective measures and submit its report.</p> <p>The effluent it received from the member industries from tankers and then stored in above & U/s storage tanks (presently in above ground tanks). In above ground storage tanks unit has provided 16 Nos of tanks, out of which four are used for Spray dryer effluent and others are used for MEE & other uses. Then after the Spray dryer effluent is treated through primary treatment (neutralization) followed by passing through filter press and then after stored in underground storage tanks. Then after it is feed to spray dryer feed tank No-1 & 2 (each 75 KL) from where it is feed into spray dryers.</p>

	<p>During the inspection, it is observed that unit has not provided facilities like breather valve & condensers on Spray dryer feed tank as per GPCB guidelines for "Guideline for Concentrated Industrial Effluent management through spray dryer". Unit also not provided separate stripping facility for SD feed effluent as pre the guidelines, hence unit is instructed to clarify the same and to comply with the Guidelines & provide all necessary facilities as per guidelines.</p> <p>Unit is instructed to submit the root cause analysis of the incident occurred & to submit the action plan for such incident does not occurs in future. To submit details of any, wastewater solid waste & other waste/scrap generated due to this incident and to disposed them properly as per rules. To submit latest details like PLI policy, DISH approvals with approved layout maps, schedule-7, PESO approvals, onsite emergency plan, fire & safety approvals & provisions, DISH report & their actions due to the incident, Form-11, form-21 etc details.</p> <p>Unit has not furnished, details of last three months effluent received (for MEE & SD), treated, reused, RO permeate reused/ dispatched, effluent rejected, Chemical consumption, haz. Waste stock & disposal etc., details, hence unit is instructed to submit the same details along with manifests details.</p> <p>Authorized person was contacted & 3-day notice is issued to the unit to submit required details as per instructions. Photographs taken during inspection, fire incident report in format and 3-day notice issued to the unit are attached herewith.</p>
<p>Name and designation of inspection team.</p>	<div style="display: flex; justify-content: space-around; align-items: center;"> <div style="text-align: center;">  R.J.Acharya, AEE </div> <div style="text-align: center;">  R.B.Makvana, SO </div> </div>

Photographs



Tank in which incident occurred



Top of the tank blast off



Top of the tank blast off and fell on ground nearby



Dead bodies of workers near to the incident location



Top of the SD feed tank No-2 located adjacent to tank-1 is corroded and broken.

ક્રમ	જીલ્લો	તારીખ	વિગત	કરેલ કાર્યવાહી	રિમાર્ક્સ
૧	ભરૂચ	<ul style="list-style-type: none"> અકસ્માતની તારીખ અને સમય:- 03/૧૨/૨૦૨૪ ના રોજ અંદાજે ૧૨:૪૫ કલાકે. મુલાકાતની તારીખ અને સમય:- 03/૧૨/૨૦૨૪ ના રોજ અંદાજે ૧૪:૩૦ કલાકે. 	<ul style="list-style-type: none"> મે. ડીટોક્ષ ઇન્ડિયા પ્રા. લી, પ્લોટ નં- ૭૯૨૧, જીઆઇડીસી અંકલેશ્વર, જી-ભરૂચ (આઈ ડી- ૩૨૭૯૮) માં તા-03/૧૨/૨૦૨૪ ના રોજ અંદાજે ૧૨:૪૫ કલાકે Spray dryer feed effluent storage tank No -1 ના ઉપરના ભાગમાં કામદાર રેલીંગ ને લાગતું વેલ્ડીંગ નું કામ કરી રહ્યા હતા જે સમયે કોઈક કારણો સર સદર ટેંક માં બ્લાસ્ટ થયેલ અને ટેંક નો ઉપરનો ભાગ ઉડી ગયેલ અને જેના કારણે ચાર કામદારો ના મૃત્યુ થયેલ. 	<ul style="list-style-type: none"> મુલાકાત સમયે Spray dryer feed effluent storage tank No -1 માં ભરેલ ગંદા પાણી નો એક નમુનો લીધેલ. મુલાકાત સમયે સદર વિસ્તાર કોર્ડન કરેલ અને પરિસ્થિતિ કંટ્રોલમાં જોવા મળેલ. એકમને ફોર્મ-૧૧, ફોર્મ-૨૧, DISH રીપોર્ટ, પી.એલ.આઈ પોલીસી, છેલ્લા ત્રણ માસ ના ડેટા અને અન્ય માહિતીઓ રજુ કરવા જણાવેલ. એકમને ૩-૩ નોટીસ આપવામ આવેલ. 	

s/d

s/d

આર.જે.આચાર્ય, મ.પ.ઇ

આર.બી.મકવાણા, એસ.ઓ



GUJARAT POLLUTION CONTROL BOARD

Regional Office - 5009/4, GIDC Estate, Ankleshwar - 393 002. Dist. Bharuch (Gujarat)

Ph. No. : (02646) 222 933

E-mail Id : ro-gpcb-ankl@gujarat.gov.in

તપાસ માટે દાખલ થવાની સૂચના (નોટીસ)

નંબર : 32738

તારીખ : 03/12/2024

પાણી અધિનિયમ 1974ની કલમ-23, હવા અધિનિયમ 1981ની કલમ-24 અને પર્યાવરણ (સુરક્ષા) અધિનિયમ - 1986ની કલમ-10 હેઠળ અમોને મળેલ સત્તાની રૂએ અમો નીચે સહી કરનાર અમોને જરુરી લાગે તેની સહાય લઈને તમામ સમયે નીચેના હેતુઓ માટે આપની જગ્યામાં દાખલ થવાનો અને તપાસ કરવાનો અધિકાર ધરાવીએ છીએ.

- (1) અમોને સોંપેલા રાજ્ય બોર્ડ/કેન્દ્ર સરકારનાં કાર્ય બજાવવાના હેતુ માટે,
- (2) આવા કોઈ કાર્યો બજાવવાના છે કે કેમ અને તેમ હોય તો કઈ રીતે તે બજાવવાના છે અથવા આ અધિનિયમ અથવા તે હેઠળ કરેલા નિયમોની અથવા આ અધિનિયમ હેઠળ બજાવેલી કોઈ નોટીસની, કરેલા કોઈ ફુકમની, આદેશની અથવા આપેલા કોઈ અધિકારપત્રની કોઈ જોગવાઈનું પાલન કરવામાં આવી રહ્યું છે કે પાલન કરવામાં આવ્યું છે કે કેમ તે નક્કી કરવાના હેતુ માટે,
- (3) કોઈ સાધન સામગ્રી, ઔદ્યોગિક પ્લાન્ટ, રેકર્ડ, રજીસ્ટર, દસ્તાવેજ અથવા અન્ય કોઈ મહત્વની વસ્તુની તપાસ કરવા અને તેની કસોટી કરવાના હેતુ માટે અથવા જે જગ્યામાં તેને એમ માનવાને કારણ હોય કે આ કાયદા કે તે હેઠળ કરેલા નિયમો મુજબ કોઈ ગુનો કરવામાં આવ્યો છે, અથવા થવાની તૈયારીમાં છે, તેવી કોઈ જગ્યાની ઝડપી લેવા માટે અને તેને એમ માનવાને કારણ હોય કે આ કાયદા કે તે હેઠળ કરેલ નિયમો હેઠળ શિક્ષાપાત્ર કોઈ ગુનો કર્યાનો પુરાવો, તેવા સાધન સામગ્રી, ઔદ્યોગિક પ્લાન્ટ, રેકર્ડ, રજીસ્ટર, દસ્તાવેજ અથવા અન્ય કોઈ મહત્વની વસ્તુ કબજે લેવા માટે અમે નીચે જણાવેલ સમયે દાખલ થઈએ છીએ.

ઉદ્યોગ/કારખાનામાં દાખલ થવાનો સમય : સપ્તાહના/સાંજના 14:30 તા. 03/12/2024

અમારી સાથે સહાય માટે નીચેની વ્યક્તિઓ પણ છે.

h/s

1. R J. Acharya - AEE
2. /
- 3.

પ્રતિ,

M/s. Detox India Pvt Ltd,

All no:- 7921-22-23

Location:- Ankleshwar

Dist:- Bharuch

નકલ મળેલ છે.

આ સૂચના (નોટીસ) મેળવનારની સહી :-

સહી :-

અધિકારીનું નામ :- R. B. Thakurmal

હોદ્દો :- S.O

(Mr. Dharmendra Chavani)
A.M.

ગુજરાત પ્રદૂષણ નિયંત્રણ બોર્ડ

page



સરનામું: પ્લોટ નં: ૫૦૦૯/૪, જીઆઈડીસી અંકલેસ્વર - ૩૯૩ ૦૦૨, જી.ભરૂચ

ફોન: (૦૨૬૪૬)૨૨૨૯૩૩, Website <http://gpcb.xgn.gujarat.gov.in>

Email ID (Regional officer) - ro-gpcb-ankl@gujarat.gov.in, (Unit head) uh-gpcb-ankl@gujarat.gov.in

- ⑤ કોમ્પ્લાયન્સ મુજબની ઇલાજગત યોજાણે કોમ્પ્લાયન્સ રિપોર્ટ બનાવવાની જવાબદારી સોંપવામાં આવી છે. આ રિપોર્ટમાં કોમ્પ્લાયન્સની સ્થિતિ સ્પષ્ટ કરવામાં આવે.
- ⑥ રિસર્ચ પ્લાન બોર્ડ પ્લી પોલી; DSIH approval with map; and details; PESO approval, onsite emergency plan; and safety approvals/permissions. આ બધાની કોપી સહી કરવાની છે.
- ⑦ કોમ્પ્લાયન્સ મુજબની ઇલાજગત DSIH 2 અને 2.1 ની મુજબ DSIH Form B II; and other documents સહી કરવાની છે.
- ⑧ ડ્રગ્સના રિસર્ચ ઇલાજગત મુજબના Chemicals handled, treated, Reused, Re-manufactured, effluent Rejected, effluent treated for SDWA, and compliance, આ બધાની કોપી સહી કરવાની છે. આ સહીમાં મુખ્યત્વે નીચેના સહી કરવાની છે.

ગુ.પ્ર.નિ.બોર્ડના નામે અને વતી, (અધિકારીઓના નામ, હોદ્દો, સહી):

(R. J. Chhaya) (R. B. Jadhav)

DEE DEE

મુલાકાત લેવામાં આવેલ હોય તે એકમના પ્રતિનિધીની રજુઆત: (જે લાગુ પડે તેની સામે જ સહી કરવી)

મુલાકાત દરમિયાન અધિકારીશ્રીઓએ.....મુદાઓ માટે સ્થળસ્થિતિ/સુચનાઓ/સુધારાત્મક પગલાં ભરવા જણાવેલ છે જેમાં,

(૧) આ સ્થળસ્થિતિ/સુચનાઓ સાથે હું નીચે સહી કરનાર સંપૂર્ણ સહમત છું. [Signature]

(૨) જેમાં દર્શાવેલ સ્થળસ્થિતિ/સુચનાઓમાંથી મુદા નં.....સાથે હું નીચે સહી કરનાર અસહમત છું. જેના માટે મારી નીચે પ્રમાણેની રજુઆત છે.

એકમના પ્રતિનિધી/આ નોંધ મેળવનાર નું નામ, હોદ્દો અને સહી:

[Signature]

તા. : 03/12/2024. (Mr. Dharmendra Chohan)

ગુજરાત પ્રદૂષણ નિયંત્રણ બોર્ડ



સરનામું: પ્લોટ નં: ૫૦૦૯/૪, જીઆઈડીસી અંકલેશ્વર - ૩૯૩ ૦૦૨, જી.ભરૂચ

ફોન: (૦૨૬૪૬)૨૨૨૯૩૩, Website <http://gpcb.xgn.gujarat.gov.in>

Email ID (Regional officer) - ro-gpcb-ankl@gujarat.gov.in, (Unit head) uh-gpcb-ankl@gujarat.gov.in

સ્થળ તપાસની નિરિક્ષણ નોંધ

આઈ.ડી.નં: ૩૨૭૧૪ કેટેગરી/સ્કેલ: ...R...L..., Latitude/ Longitude... ૨૧.૦૨૨૧૩, ૭૩.૦૪૯૧૩

શ્રીમાત,

આપશ્રીને જણાવવાનું કે, આજ તા. ૦૩/૧૨/૧૪ ના રોજ આપશ્રી ના એકમની મુલાકાત લઈ સ્થળ તપાસ કરી ઈન્સ્પેક્શન કરેલ છે જે દરમ્યાન હવા/પાણી/જોખમી કચરા/.....ના...../...../.....નમુના પૃથક્કરણ અર્થે એકત્રીત કરેલ છે.

આપશ્રીના એકમની મુલાકાત દરમ્યાન પર્યાવરણીય કાયદાઓના સંદર્ભે ત્રુટીઓ/ક્ષતિઓ જોવા/જાણવા મળેલ છે જે આધારે પડતર અરજી સંદર્ભે નિર્ણય લેવા પહેલા અને/અથવા કાયદાકીય પગલાં લેવા અને/અથવા પર્યાવરણ તુલકશાન વળતર લેવા પહેલા કુદરતી ન્યાયના સિદ્ધાંત મુજબ આપશ્રીને સાંભળવાની તક પુરી પાડવાના હેતુથી અત્રે લેખિતમાં સ્થળસ્થિતિ/મુદાઓ/સુચનાઓ આપવામાં આવે છે.

આ પરત્વે આપશ્રી નીચે લેખિતમાં સ્પષ્ટતા કરી શકો છો અથવા લેખિત ખુલાસો/સ્પષ્ટતા/પુર્વતા અહેવાલ ડામકાજના દિન-૦૩ માં બોર્ડની વડી કચેરી, ગાંધીનગર તેમજ અત્રેની કચેરીને લેખિત માં અથવા XGN પર અથવા Email થી સ્પષ્ટ કરવા નોટીસ આપવામાં આવે છે.

સ્થળ તપાસ દરમ્યાન જોવા મળેલ સ્થળસ્થિતિ/ત્રુટીઓ/ક્ષતિઓ/ખામીઓ:

- ① ૩૦ Feed Storage tank નો ૨ નો ટોપ (top) નો કવર ડેમજીજ્ડ થયેલ છે અને તેને સુધારવા માટે ૨૫/૧૨/૧૪ ના રોજ સુધારા કરવામાં આવેલ છે.
- ② ૩૦ Feed Storage tank નો ૦૧૭ જીટીન નો કમ્મન સ્ટ્રીકીંગ નો કવર ડેમજીજ્ડ થયેલ છે અને તેને સુધારવા માટે ૨૫/૧૨/૧૪ ના રોજ સુધારા કરવામાં આવેલ છે.

ગુજરાત પ્રદૂષણંત્રણ બોર્ડ

સરનામું: પ્લોટ નં: ૫૦૦૯/૪, જીઆઈડીસી અંકલેશ્વર - ૩૯૩ ૦૦૨, જી.ભરૂચ

ફોન: (૦૨૬૪૬)૨૨૨૯૩૩, Website <http://gpcb.xgn.gujarat.gov.in>

Email ID (Regional officer) - ro-gpcb-ankl@gujarat.gov.in, (Unit head) uh-gpcb-ankl@gujarat.gov.in



Blank area for stamp or signature.

ગુ.પ્ર.નિ.બોર્ડના નામે અને વતી, (R. J. Mahajan) (R. B. Mahajan)
(અધિકારીઓના નામ, હોદ્દો, સહી): AEE 30

મુલાકાત લેવામાં આવેલ હોય તે એકમના પ્રતિનિધીની રજુઆત: (જે લાગુ પડે તેની સામે જ સહી કરવી)

મુલાકાત દરમિયાન અધિકારીશ્રીઓએ.....¹⁰.....મુદ્દાઓ માટે સ્થળસ્થિતિ/સુચનાઓ/સુધારાત્મક પગલાં ભરવા જણાવેલ છે જેમા,

(૧) આ સ્થળસ્થિતિ/સુચનાઓ સાથે હું નીચે સહી કરનાર સંપૂર્ણ સહમત છું.

(૨) જેમા દર્શાવેલ સ્થળસ્થિતિ/સુચનાઓમાંથી મુદ્દા નં.....સાથે હું નીચે સહી કરનાર અસહમત છું. જેના માટે મારી નીચે પ્રમાણેની રજુઆત છે.

એકમના પ્રતિનિધી/આ નોંધ મેળવનાર નું નામ, હોદ્દો અને સહી:
Mr.

તા. : 03/12/2024. Mr. Dharmendra Chormani



DETOX INDIA PRIVATE LIMITED
[32798]

(Effluent Manifest)

207

Manifest No:
7607273
02/12/2024

Copy 5

To be forwarded by To be returned by the Operator of the facility to PCB after treatment and disposal of wastes.

Sender's Details			
Sender Name	Safe Enviro Private Limited [53681]		
Address	966 to 976, 1040 , 1045 to 1049,- Taluka :JAM Distict:BHA Pin no:392150		
Contact Details	9510860178 info@detoxindia.com	GPS Coordinates	Lat :22.038579882827026 Long :72.85685789252949
Receiver's Details			
State	Gujarat		
Facility Details	DETOX INDIA PRIVATE LIMITED [32798]		
Contact Details	9879512581 zldank@detoxgroup.in	GPS Coordinates	Lat:21.621204785251564 Long:73.04673072975027
Address	GIDC Ankleshwar, Taluka :ANK Dist:ANK Pin no:392302		
Effluent Details			
Category	landfill cell~46,Common treatment and disposal facilities(CETP, TSDF, Ewaste recyding, CBMWTF, effluent conveyance project, incinerator, solvent/acid recovery plant, sanitary landfill site)~Common Spray Dryer~AUWS		
Effluent Dispose	Common Spray Dryer	Total Qty	35.110KL Consistency
Transporter Details			
Name	Dhan Roadlines	Contact No	9825581959 vikramsinghraj1971@gmil.com
Address	A-1 Amijadav Buildings, Solav- BHARUCH, Dist: Bharuch Taluka :Vagra		
Vehicle no	GJ16AU3652-[MEI]-867994061788655	GPS Enabled	Yes Type of Vehicle Tanker
Driver name	madanlal yadav	Driver Contact No	6352027745
Waste Transportation Details			
Vehicle Depart.	02/12/2024 8:12PM		
Remarks	leachate from landfill Cells		



Name and stamp of sender:

Date: **02 DEC 2024**

Signature:

Transporter's Acknowledgement of Receipt of Effluent Stamp:

Date: **02 DEC 2024**

Signature: _____

Receiver's Certification of Receipt of Effluent

In Principal Approval Details :Accepted - 02/12/2024 6:42PM - Remarks :

Stamp: _____

Date: **02/12/24**

Signature:

2-12-24
23:10
5:35
3-12-24

By scanning QR code, copy of transporter will be display. (All copy has same information)

C.H.



208 LR
DETOX INDIA PRIVATE LIMITED

[32798]

(Effluent Manifest)



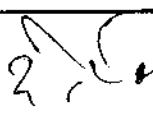
Manifest No:

7607089

01/12/2024

Copy 4

To be forwarded by To be returned to the transporter by the operator of facility/recycler after accepting waste.

Sender's Details			
Sender Name	ReNew Photovoltaics Private Limited [83000]		
Address	FP No. 232, TP-2/A, Dholera Special Investment Region,Dhorea, District Ahmedabad Taluka :SAN Distct:SAN Pin no:382455		
Contact Details	9909923328 abhishek.kadamiya@renew.com	GPS Coordinates	Lat :22.224515022173357 Long :72.20008850097656
Receiver's Details			
State	Gujarat		
Facility Details	DETOX INDIA PRIVATE LIMITED [32798]		
Contact Details	9879512581 zidank@detoxgroup.in	GPS Coordinates	Lat :21.621204785251564 Long:73.04673072975027
Address	GIDC Ankleshwar, Taluka :ANK Distct:ANK Pin no:393002		
Effluent Details			
Category	Process waste~R44,Industry or process involving metal surface treatment or process such as pickling/electroplating/paint stripping/heat treatment using cyanide bath/phosphating or finishing and anodizing / enamellings/ galvanizing ~CommonMEE~AUWS		
Effluent Dispose	CommonMEE	Total Qty	42.130KL Consistency
Transporter Details			
Name	Aadi Logistics	Contact Details	9904111198 Krishnachoudhary@keltank.com
Address	Plot no,2900/152,,GIDC INDUSTRIAL ESTATE District :Bharuch Taluka :Bharuch		
Vehicle Details			
Vehicle no	GJ16AW4642-[IMEI]-867556043922551	GPS Enabled	Yes Type of Vehicle Tanker
Driver name	DEEPAK	Driver Contact No	6354478734
Waste Transportation Details			
Vehicle Depart.	01/12/2024 4:12PM		
Remarks	TOTAL EFFLUENT QTY - 42130 KG		
<div style="display: flex; justify-content: space-between; align-items: flex-start;"> <div style="text-align: center;">  Name and stamp of sender: </div> <div style="text-align: center;"> Date: 01/12/2024 </div> <div style="text-align: center;"> Signature:  </div> </div>			
<div style="display: flex; justify-content: space-between; align-items: flex-start;"> <div style="text-align: center;"> Stamp: </div> <div style="text-align: center;"> Date: 01/12/2024 </div> <div style="text-align: center;"> Signature:  </div> </div>			
Receiver's Certification of Receipt of Effluent			

In Principal Approval Details :Accepted - 01/12/2024 1:18PM - Remarks :

Stamp:

Date:

Signature:

By scanning QR code, copy of transporter will be display. (All copy has same information)

Print by 83000 @ 01/12/2024 01:43:33 PM 511c3650-721f-4193-ae53-781edf74676f

Page 1 of 1

CH.



નાયબ નિયામક, ઔદ્યોગિક સલામતી અને સ્વાસ્થ્યની કચેરી
બીજો માળ, બહુમાળી ભવન, કણબીવગા, જીલ્લા સેવા સદન ૨,
ગાયત્રી નગરની બાજુમાં, ભરૂચ - ૩૯૨૦૦૧

ફોન/ફેક્સ નં. (૦૨૬૪૨)૨૪૦૪૨૧ Email ID :- dydishbh@gmail.com

તા: ૦૪/૧૨/૨૦૨૪

પ્રતિ,
કબજેદારશ્રી/વ્યવસ્થાપકશ્રી,
ડેટોક્ષ ઈન્ડિયા પ્રા. લી.,
પ્લોટ. નં. ૭૯૨૧-૨૨-૨૩, જી.આઈ.ડી.સી. અંકલેશ્વર,
તા. અંકલેશ્વર, જી. ભરૂચ.

વિષય: કારખાના અધિનિયમ-૧૯૪૮ની કલમ ૪૦(૨) હેઠળ કારખાના માં ઉત્પાદન પ્રક્રિયાના મનાઈ હુકમ બાબત.

- (૧) સદરહુ કારખાનામાં તા. ૦૩/૧૨/૨૦૨૪ ના રોજ બપોરે આશરે ૧૨:૪૦ કલાકે ધડાકો થયેલ જેની તપાસ અર્થે તા. ૦૩/૧૨/૨૦૨૪ ના રોજ કુ. જે.જે.ચૌહાણ, નાયબ નિયામક, ઔદ્યોગિક સલામતી અને સ્વાસ્થ્ય, ભરૂચ, શ્રી એ.એચ. મેરેયા, ઔદ્યોગિક સલામતી અને સ્વાસ્થ્ય, ભરૂચ, શ્રી વી.એ. હળવદિયા, મદદનીશ નિયામક, ઔદ્યોગિક સલામતી અને સ્વાસ્થ્ય, ભરૂચ સાથે તથા તા. ૦૪/૧૨/૨૦૨૪ ના રોજ શ્રી આર.એ. પટેલ, સંયુક્ત નિયામક, ઔદ્યોગિક સલામતી અને સ્વાસ્થ્ય, સુરત રીજીયન, સુરત, કુ. જે.જે.ચૌહાણ, નાયબ નિયામક, ઔદ્યોગિક સલામતી અને સ્વાસ્થ્ય, ભરૂચ, એ.એચ. મેરેયા, ઔદ્યોગિક સલામતી અને સ્વાસ્થ્ય, ભરૂચ, તથા શ્રી એ.યુ. વેકરિયા, મદદનીશ નિયામક(કેમિકલ), ઔદ્યોગિક સલામતી અને સ્વાસ્થ્ય કેમિકલ, અમદાવાદ સાથે મુલાકાત લીધેલ.
- (૨) સદરહુ કારખાનામાં ઈન્ડસ્ટ્રીયલ વેસ્ટને ટ્રીટમેન્ટ કરવાની પ્રક્રિયા કરવામાં આવે છે.
- (૩) કારખાનાના લાયસન્સ નં -૨૭૯૨૯ શ્રમયોગી-૨૦૦૦ અને પાવર-૫૦૦૦ થી વધુ માટે વર્ષ-૨૦૨૪ સુધી રીન્યુ થયેલ છે. કારખાના ના નકશા, નકશા નં: DIR/IS&H/F-PLAN/૨૦૧૫/૧૯૯૫ તા. ૦૨/૧૧/૨૦૧૫ અને DIR/IS&H/F-PLAN/૨૦૨૧/૧૫૪૮ તા. ૨૩/૦૬/૨૧ થી મંજૂર થયેલ છે. કારખાનાનું સ્ટેબિલીટી સર્ટીફિકેટ તા. ૧૩/૧૦/૨૦૨૧ થી સક્ષમ વ્યક્તી શ્રી નિતેશકુમાર કે. પટેલ પાસે મેળવેલ છે.
- (૪) ઉત્પાદન પ્રક્રિયા: કારખાનામાં સૌપ્રથમ ટેન્કરમાં હાઈડ્રોક્સિ વેસ્ટ લાવવામાં આવે છે. જેને લેબ એનાલિસિસ કરાવ્યા પછી કારખાનામાં આવેલ આર.સી.સી. (અબોવ ગ્રાઉન્ડ) સ્ટોરિજ ટેન્કમાં સ્ટોર કરવામાં આવે છે. આ સ્ટોરિજ ટેન્કમાંથી હાઈડ્રોક્સિ વેસ્ટ ઈક્યુઅન્ટને પ્રિ-ટ્રીટમેન્ટ સેક્શનમાં લઈ જવામાં આવે છે, જ્યાં ન્યુટ્રલાઈઝેશન અને ફિલ્ટ્રેશનની પ્રક્રિયા કરવામાં આવે છે. ત્યારબાદ આ પ્રિ-ટ્રીટમેન્ટ આર.સી.સી. ફિલ્ટર વોટર ટેન્ક (અંડર ગ્રાઉન્ડ) માં લઈ જવામાં આવે છે જ્યાંથી આ વેસ્ટને એમ. એસ. ફીડ ટેન્ક (કેપેસિટી-૭૫ કિલો લીટર) માં લઈ જવામાં આવે છે. આ ફિડ ટેન્ક માંથી બાદમાં વધુ પ્રોસેસ માટે સ્પ્રે ડ્રાયરમાં લઈ જવામાં આવે છે જ્યાં વોટર પોર્શન ઈવેપોરેટ થઈ જાય છે અને હાઈડ્રોક્સિ સોલ્ટ વધે છે જેને બેગમાં ભરીને લેન્ડફિલ સાઈટ પર મોકલવામાં આવે છે.
- (૫) બનાવની વિગત: કારખાનામાં તા: ૦૨/૧૨/૨૦૨૪ ના રોજ કારખાનાના સ્પ્રે ડાયર એરિયામાં આવેલ ફીડ ટેન્ક નં-૧ (કેપેસિટી - ૭૫ કિલો લીટર) પર રેલીંગ લગાવવાની કામગીરી થઈ થયેલ હતી, જેમાં તા: ૦૨/૧૨/૨૦૨૪ એ ટેન્કની બાજુમાં રહીને સ્ટેરકેસ તથા

J. J. Chaudhary

રેલીંગને ફેબ્રિકેટ પંચમુર્તી ફેબ્રિકેટર ના ચાર શ્રમયોગીઓ (૧) અશોક રામવૃક્ષ ઉ.વ. ૪૯, (૨) હરિનાથ બોધા યાદવ ઉ.વ. ૪૩, (૩) પવિત્ર રામ ઉ.વ. ૩૩, (૪) મુકેશ સિંહ ઉ. વ. ૩૬ કરી રહેલા હતા. બાદમાં બીજા દિવસે એટલે કે તા: ૦૩/૧૨/૨૦૨૪ ના રોજ સરકારી શ્રમયોગીઓ સવારે આશરે ૦૮:૦૦ કલાકે કારખાનામાં આવેલ હતા તથા આગળના દિવસનું કામ ફરીથી શરૂ કરેલ હતું જેમાં બાદમાં ટેન્કની ઉપર ઉભા રહીને ટેન્કની ઉપર રેલીંગ લગાવવાની કામગીરી કરી રહ્યા હતા, ત્યારે અચાનક ફીડ ટેન્કમાં ધડાકો થતા ટેન્કનું ટોપ આશરે ૨૦ મીટર દૂર ખુલ્લી જગ્યા પર પડેલ હતું તથા ચારેય શ્રમયોગીઓના ઘટના સ્થળે પર મૃત્યુ થયેલ હતા. કારખાનામાં પ્લાન્ટ, મશીનરી તથા મકાનને કારખાના તરીકે ઉપયોગ કરવામાં આવે તો મનુષ્યની જીંદગી તથા સલામતીને તાત્કાલીક જોખમ ઉભું થવાનો પૂરેપૂરો સંભવ છે આથી હું કુ. જે.જે.ચૌહાણ, નાયબ નિયામક, ઔદ્યોગિક સલામતી અને સ્વાસ્થ્ય ભરૂચ કારખાના ધારા-૧૯૪૮ની કલમ-૮ નીચે નિરીક્ષક તરીકે નિમાયેલ છું. મને કારખાનાધારા-૧૯૪૮ ની કલમ-૮ હેઠળ મળેલ સત્તાની રૂ એ કારખાનાધારા-૧૯૪૮ની કલમ-૪૦(૨) હેઠળ હું કારખાનાના કબ્જેદારશ્રી/ વ્યવસ્થાકર્તા ને નીચે જણાવેલ સલામતીની જોગવાઈઓનું પાલન કરવામાં ન આવે ત્યાં સુધી કારખાનામાં ઉત્પાદન પ્રક્રિયા કરવા માટે મનાઈ લૂકમ ફરમાવું છું.

સલામતીનાં પગલાની વિગતો :-

- કારખાનામાં પ્લાન્ટ, સાધનો અને મશીનરીના ભાગો કે જે નિષ્ક્રમ થાય તો કટોકટી સેફ્ટી શકે અથવા કટોકટીની સ્થિતિ ઊભી કરી શકે તે તમામ પ્લાન્ટ્સ, સાધનો અને મશીનરીઓ પ્રક્રિયા શરૂ કરતાં પહેલાં સક્ષમ વ્યક્તિ પાસેથી ચકાસણી કરાવી તે વાપરવા માટે સલામત છે તે બાબતનું સર્ટિફિકેટ રજૂ કરવું.
 - ઉપરોક્ત બનાવવાના કારણે નુકસાન પામેલ ઇલેક્ટ્રિકલ કેબલ્સ વાયરીંગ ફીટિંગ્સ વગેરેને રીપેર કરાવી તે ચલવાવા માટે સેફ્ટ છે તથા સલામત છે તે બાબતનું સરકાર માન્ય ઇલેક્ટ્રીક સુપરવાઈઝર પાસેથી મેળવી રજૂ કરવું
 - કારખાનામાં હેઝાર્ડસ ક્રેમિકલ્સનો ઉપયોગ તથા સંગ્રહ કરવાની પ્રોસેસ થતી હોય આ જગ્યાએ વપરાતા બધા ઓજારો અને સાધનો તણખા ના ઉડે તેવી જાતના (Non Sparking Tools) હોવા જોઈએ. જે મુજબ સાધનો વસાવી તે બાબતના પુરાવા રજૂ કરશો.
 - કારખાનામાં ઈમરજન્સી ના સમયે પાવર સપ્લાય બંધ હોય ત્યારે ઉપયોગમાં લઈ શકાય તેવી ભારતીય ધારાધોરણ (IS-10322) મુજબની ઈમરજન્સી લાઈટ કે જે બેટરી બેક લાઈટિંગ ડિવાઈસવાળી હોય અને ઓટોમેટીક ઓપરેટ થાય તેવી વસાવવી તથા ઈસ્ટોલ કર્યા અંગેનું ઈસ્ટોલેશન કર્યા બાદ ઈસ્ટોલેશન સર્ટિફિકેટ મેળવીને અમારી કચેરીએ રજૂ કરવું.
- (૬) ઉપરોક્ત રિમાર્ક્સ નંબર ૫ માં દર્શાવેલ પગલા લઈ તેની પુરાવા સહિત લેખિતમાં જાણ અત્રેની કચેરીએ કરવી તથા લેખિત મંજૂરી મેળવ્યા વિના સદરહું કારખાનામાં પ્રોડક્શન વિભાગ માં ઉત્પાદન પ્રક્રિયા હાથ ધરવી નહીં .

ઉપરોક્ત સલામતીનાં પગલાનું પાલન કરી ફોટોગ્રાફ સહિત લેખિત અહેવાલ રજૂ કર્યા બાદ લેખિત મંજૂરી મેળવીને જ કારખાનાના ફિનિશ વેર હાઉસનો ઉત્પાદન પ્રક્રિયામાં ઉપયોગ કરવો.



(કુ. જે. જે. ચૌહાણ)

કારખાના નિરીક્ષક અને

નાયબ નિયામક, ઔદ્યોગિક સલામતી અને સ્વાસ્થ્ય,

તથા

કારખાના નિરીક્ષક ભરૂચ

નકલ રવાના:

૧. નિયામકશ્રી, ઔદ્યોગિક સલામતી અને સ્વાસ્થ્ય, ગુજરાત રાજ્ય, અમદાવાદ.

૨. સંપુક્ત નિયામકશ્રી, ઔદ્યોગિક સલામતી અને સ્વાસ્થ્ય, સુરત રિજીયન, સુરત.



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,
GANDHINAGAR - 382010,
(T) 079-23232152

BY R.P.A.D.

CLOSURE DIRECTION UNDER SECTION 31-A OF THE AIR (PREVENTION AND CONTROL OF POLLUTION) ACT-1981 [HEREINAFTER REFERRED TO AS THE AIR ACT] AS AMENDED FROM TIME TO TIME

WHEREAS you are having an industrial plant at Plot No: 7921-22-23, GIDC ESTATE ANKLESHWAR, DIST.BHARUCH.

AND WHEREAS Gujarat Pollution Control Board has granted you consent under the provisions of water Act-1974 by its Consent Order No. AWH -113467 dated: 15/09/2021 for operation of your common facility for treatment and disposal of waste water received through various industries (using spray dryer, MEE and ETPs) with various conditions mentioned therein, which was further amended on 02/06/2023. Your consent is valid up to 29/03/2026.

AND WHEREAS during the inspection of your industrial plant on 03/12/2024 under section-24 of the Air Act by the authorized officer of the Board it has been noticed that:

1. This unit is inspected with reference to blast incident occurred in the unit on 03/12/2024 @ 12:45 Hrs. As per spot information, this blast has caused death of four workers. As per information workers were doing welding work on top of Spray dryer feed effluent storage tank No -1 (capacity - 75 KL, MOC - MS) located above ground. While doing welding work for railing installation work, blast occurred in the tank and top structure of tank is blast off and fell on floor nearby and due to this the workers doing welding work on tank have died.
2. The glass of windows in nearby spray dryer control room are also observed broken due to the blast in the tank.
3. As information received, at the time of incident, both the spray dryers were in operation and the effluent reception in to the Spray dryer feed effluent storage tank No -1 and discharge of effluent from the same tank into Spray dryer was ongoing.
4. During the inspection, the above mentioned storage tank is observed half filled (around 37.5 KL stock) with effluent for spray dryer feed.
5. During the inspection, it is observed that, unit has provided another Spray dryer feed effluent storage tank No -2 (capacity - 75 KL, MOC - MS above ground) just near to the tank of incident. 26 KL of effluent is observed stored in to this tank. The top of the Spray dryer feed effluent storage tank No -2 is also observed corroded and broken from the top.
6. It is observed that unit has not provided facilities like breather valve & condensers on Spray dryer feed tank as per GPCB guidelines for "Guideline for Concentrated

Clean Gujarat Green Gujarat

Website : <https://gpcb.gujarat.gov.in>

Industrial Effluent management through spray dryer". Unit also not provided separate stripping facility for spray dryer feed effluent as per the guidelines.

AND WHEREAS the inspecting officers had issued written remarks for the observed violation for the immediate compliances and also as a part of chance of hearing on the ground of natural justice before taking stringent actions. You had been agreed upon observations of the officers. You have not submitted any compliance.

AND WHEREAS the non-compliance found during the visit seems severe and may damage environment adversely.

AND WHEREAS, due to the blast incident there might have been severe damages to the environment and human health in nearby surrounding area. It seems that you have failed to take preventive measures to control pollution due to your industrial activity by not complying with conditions of Consent to Operate.

AND WHEREAS, DISH has issued prohibitory order for your industrial plant vide its letter dated: 04/12/2024.

AND WHEREAS in line of Hon'ble NGT matter of O.A. No. 593/2017 (WP(civil) no. 375/2012), Central Pollution Control Board, New Delhi has framed guideline to levy of Environment Damage compensation (EDC). Therefore, it is decided by Board to levy interim Environment Damage Compensation as per present prevailing policy of Board considering Clause (4) related to industrial accident. Considering this accident having causality in your case, it is considered as severe/emergency and as your industry is of large scale, Interim Environment Damage Compensation (EDC) is assessed here of Rs. 1,00,00,000/- (Rs. One Crore).

UNDER THE CIRCUMSTANCES, as directed, I Arun G. Patel, Environment Engineer, Gujarat Pollution Control board issue the direction under Section 31(A) of the Air Act - 1981 as under:

1. To prohibit you from operation of Common Facility for effluent treatment **immediately** at Plot No: 7921-22-23, GIDC ESTATE ANKLESHWAR, DIST.BHARUCH.
2. To stop operation of D.G. set and CPP(if any) with immediate effect.
3. To close the operation of your industrial plant on the above mentioned site with immediate effect.
4. To direct the concerned authority to stop supply of electricity and water with immediate effect.
5. This order will be effective with **immediate effect**.
6. To take all necessary measures by removing all remaining in-process material/intermediate materials considering requisite process safety aspect.
7. To take all necessary measures to ensure safety of all P&M to prevent further mis-happening and environment damage.



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,
GANDHINAGAR - 382010,
(T) 079-23232152

8. To carry out safety audit/ HAZOP study and root cause analysis for accident that shall include environment aspects at the earliest and submit the same to the board.
9. To ensure safely collection of residues of chemicals / hazardous & other wastes generated from the accident and dispose the same as per provisions environmental acts under intimation to the Board.
10. To submit compliance report of the instructions / direction issued by DISH w.r.t. above accident and submit status of Plant machinery.
11. To submit valid PLI policy, site notification (site plan approved by DISH), onsite and offsite emergency plan.
12. To take all necessary safety measures before operating industrial plant.
13. Unit shall not operate industrial plant or related activity without prior permission of Board.
14. Unit shall carry out assessment of Environment Damage compensation through institute of national repute like NEERI/IIT to decide final EDC. The EDC amount calculated based on scientific assessment may be considered final.
15. To Submit Bank Guarantee of Rs. 10,00,000/- of scheduled bank claimable within Gujarat State for compliance assurance at the time of revocation.
16. Pay Interim Environment Damage Compensation (EDC) of Rs. 1,00,00,000/- (Rs. One Crore) immediately through XGN portal only and inform to Board.

Non-compliance or violation of the aforementioned direction/order will constrain this Board to initiate action as per provision of Section- 37 of the Air (Prevention and Control of Pollution) Act-1981 and amendment thereof.

IF any person aggrieved by the aforesaid direction, you may file an appeal under Section 31 of the Air (Prevention and Control of Pollution) Act, 1981 before Appellate Authority (Forests & Environment Department, Government of Gujarat) within thirty days from the date of this order.

This letter is issued with the approval of the competent authority.

**For and on behalf of
Gujarat Pollution Control Board**

Arun G. Patel
05.12.2024
(Arun G. Patel)

ENVIRONMENT ENGINEER

Note: If it is necessary to complete the safety related work or to close down industrial activity safely in order to avoid any further pollution or safety hazard (accident), unit shall have to take proper preventive measures by bringing work in process material to stable condition and then stop plant within maximum 48 hours. Officers of DGVCL are requested to allow time for shut down process accordingly.

NO: GPCB/ANK/CCA-1360(13)/ID-32798/

Dated: /12/2024

Issued to:

✓ M/s. DETOX INDIA PRIVATE LIMITED
PLOT NO: 7921-22-23,
GIDC ESTATE ANKLESHWAR,
DIST: BHARUCH, GUJARAT.

COPY TO:**1. The Dy. Engineer (O&M)**

Dakshin Gujarat Vij Company Ltd (DGVCL),
GIDC Sub-Division, DGVCL,
Plot No.U/4/2, opp: GIDC Police Station,
GIDC Ankleshwar, Dist. Bharuch.....

I am directed to request you to disconnect supply of **ELECTRICITY** (except single phase) with **Immediate effect** from the date of issue of this order to the industrial plant of **M/s. DETOX INDIA PRIVATE LIMITED**, PLOT NO: 7921-22-23, GIDC ESTATE ANKLESHWAR, DIST.BHARUCH & intimate to us accordingly.

2. The Chief Officer

Ankleshwar Notified Area
Plot No.618/619,
GIDC Ankleshwar,
Dist: Bharuch

I am directed to request you to disconnect supply of **WATER** with **Immediate effect** from the date of issue of this order to the industrial plant of **M/s. DETOX INDIA PRIVATE LIMITED**, PLOT NO: 7921-22-23, GIDC ESTATE ANKLESHWAR, DIST.BHARUCH & intimate to us accordingly.

3. Regional Officer

Gujarat pollution Control Board,
Regional Office,
Ankleshwar..... to follow up for compliance of this direction & send IR/AR.

For and on behalf of
Gujarat Pollution Control Board

Arjun G. Patel
05.12.2024
(Arjun G. Patel)
ENVIRONMENT ENGINEER

Outward No:828631, 05/12/2024



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ડાયરેક્ટોરિયલ સેક્ટર અને હેલ્થ, ગુજરાત રાજ્ય
૩જી, પશ્ચિમી, અમદાવાદ, ગાંધીનગર જિલ્લામાં,
રુસ્તમ કામા માર્ગ, ખાંભાપુર, અમદાવાદ-૩૮૦૦૦૧
ફોન: (૦૭૯) ૨૫૫૦૨૩૪૬, ૨૫૫૦૨૩૪૯, ફેક્સ: (૦૭૯) ૨૫૫૦૨૩૫૭,
ઇમેઇલ: dsh-ahd@gujarat.gov.in

ક્રમાંક:ડીઆઇએસએચ/ જી-અકસ્માત/૪૦(૨) કા.૧૩૭/૨૦૨૪/૬૨૫ તારીખ:૨૫/૧૨/૨૦૨૪

પ્રતિ
નાયબ નિયામક,
ઔદ્યોગિક સલામતી અને સ્વાસ્થ્ય,
ભરૂચ

વિષય:- કારખાના ધારા -૧૯૪૮ની કલમ-૪૦(૨) હેઠળનો હુકમ ઉઠાવવા બાબત.

કારખાનાનું નામ :- ડેટોક્ષ ઈન્ડિયા પ્રા.લી.

પ્લોટ નં ૭૯૨૧-૨૨-૨૩ GIDC અંકલેખર

તા. અંકલેખર જી. ભરૂચ

ઉપરોક્ત વિષય પરત્વેના આપના તા:-૨૪/૧૨/૨૦૨૪નાં પત્રકમાંક:

ના.નિ./ઔ.સ.સવા./ભરૂચ/૨૮૬૨/૨૦૨૪ નાં અન્વયે જણાવવાનું કે, કારખાના ધારા ૧૯૪૮ની કલમ ૪૦(૨) હેઠળ આપવામાં આવેલ આદેશના પાલન બાબતના આપના અહેવાલ અનુસંધાને સદરહુ કારખાના ધારાની કલમ ૪૦(૨) હેઠળ હુકમ ઉઠાવવા પરવાનગી આપવામાં આવે છે.

P. N. S. Shah

ડાયરેક્ટર

ઇન્ડસ્ટ્રીયલ સેફ્ટી એન્ડ હેલ્થ,
ગુજરાત રાજ્ય, અમદાવાદ

નકલ રવાના:-

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ફોન નં. ૦૨૬૪૨(૨૪૦૪૨૧)

જાવક: ક્રમાંક/ના.નિ/ભરૂચ/૯૭૮/૨૦૨૪

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વિષય :- કારખાના ધારા ૧૯૪૮ ની કલમ-૪૦(૨) અન્વયે પ્રતિબંધાત્મક આદેશ ઉઠાવવા બાબત.

સંદર્ભ :- (૧) અત્રેની કચેરીના તા. ૦૪/૧૨/૨૦૨૪ ના પત્ર અન્વયે.

(૨) આપશ્રીના તા. ૨૦/૧૨/૨૦૨૪ ના પત્ર અન્વયે.

(૩) નિયામકશ્રી, ઇન્ડસ્ટ્રીયલ સેફ્ટી એન્ડ હેલ્થ, ગુજરાત રાજ્ય, અમદાવાદના તા.૨૫/૧૨/૨૦૨૪ ના

પત્ર ક્રમાંક:ડીઆઇએસએચ/જી-અંકસમાત/૪૦(૨) ફા.૧૩૭/૨૦૨૪/૫૨૮

ઉપરોક્ત વિષય અને સંદર્ભ અન્વયે જણાવવાનું કે અત્રેની કચેરીએ થી તા.૦૪/૧૨/૨૦૨૪ ના રોજ આપવા
કારખાનામાં સ્ટ્રે ડાયર એરિયામાં આવેલ ફીડ ટેન્ક નં-૧ માં રેલીંગ લગાવવાની કામગીરી દરમિયાન ઘડાકો થયેલ હતો તે
બાબતે કારખાના અધિનિયમ-૧૯૪૮ ની કલમ ૪૦(૨) અન્વયેનો પ્રતિબંધાત્મક આદેશ સંદર્ભ-૧ થી આપવામાં આવેલ જે
અનુસંધાને આપે જરૂરી સુચનોનું પાલન કરી અત્રેની કચેરીએ દસ્તાવેજો રજૂ કરી પ્રતિબંધાત્મક આદેશ ઉઠાવવા સંદર્ભ-૨
થી રજૂઆત કરેલ. આ બાબતે ડાયરેક્ટરશ્રી, ઇન્ડસ્ટ્રીયલ સેફ્ટી & હેલ્થ, ગુજરાત રાજ્ય અમદાવાદના ઉપરોક્ત સંદર્ભ
નં.(૩) થી કારખાના અધિનિયમ-૧૯૪૮ ની કલમ-૪૦(૨) અન્વયે કારખાના માં કારખાના ધારા-૧૯૪૮ ની કલમ-૪૦(૨)
હેઠળ હુકમ ઉઠાવવા પરવાનગી આપવામાં આવેલ. આમ, સદરહુ કારખાનાનો કારખાના અધિનિયમ-૧૯૪૮ ની કલમ-
૪૦(૨) અન્વયે હુકમ ઉઠાવી લેવામાં આવે છે.

નાયબ નિયામક

ઔદ્યોગિક સલામતી અને સ્વાસ્થ્ય

ભરૂચ